The Citizenship Rules, 2009

CONTENTS

PART I PRELIMINARY

Rules		Pages
1.	Short title and commencement	35
2.	Definitions	35
	PART II APPLICATION FOR CITIZENSHIP	
3.	Application for registration of birth under Section 4	35
4.	Application for registration under clause (a) of sub-section (1) of Section 5	35
5.	Application for registration under clause (c) of sub-section (1) of Section 5	35
6.	Application for registration under clause (d) of sub-section (1) of Section 5	36
7.	Application for registration under clause (e) of sub-section (1) of Section 5	36
8.	Application for registration under clause (f) of sub-section (1) of Section 5	36
9.	Application for registration under clause (g) of sub-section (1) of Section 5	37
10.	Application for grant of citizenship by naturalisation under subsection (1) of Section 6	37
11.	Authority to which application may be made	38
	PART III ISSUE OF CERTIFICATE OF CITIZENSHIP AND MAINTENANCE OF REGISTERS	
12.	Forwarding of applications to Central Government	38
13.	Scrutiny of applications by Central Government	39
14.	Grant of certificate of registration	39
15.	Grant of certificate of naturalization	40
16.	Oath of allegiance for naturalization	40
17.	Register of citizens	40

Rules		Pages
18.	Maintenance of registers and connected papers	40
	PART IV	
P	ROVISIONS AS TO CITIZENSHIP OF INDIA FOR PERSONS COVERED BY ASSAM ACCORD	
19.	Registering authority for the purpose of sub-section (3) of Section 6-A and form for registration	41
20.	Reference to Tribunals	41
21.	Jurisdiction of Tribunal	41
22.	Declaration under sub-section (6) of Section 6-A	41
REN	PART V JUNCIATION AND DEPRIVATION OF CITIZENSHIP OF INDIA	
23.	Declaration of renunciation of citizenship	42
24.	Declaration of intention to resume Indian citizenship	42
25.	Notice to be given before deprivation of citizenship	43
26.	Committee to follow procedure specified in Schedule II in holding inquiry	43
27.	Order depriving a person of citizenship of India to be published	43
28.	Surrender and cancellation of certificate in case of deprivation of citizenship	43
	PART VI	
OVE	RSEAS CITIZEN OF INDIA CARDHOLDER—REGISTRATION, RENUNCIATION AND CANCELLATION	
29.	Application for registration under Section 7-A	44
30.	Application for registration under Section 7-A by person of Indian Origin card holders [Omitted]	44
31.	Authority to which applications are to be made	44
32.	Scrutiny of applications	45
33.	Certificate of registration and maintenance of register of persons under Section 7-A	45
34.	Declaration of renunciation of Overseas Citizen of India card	46
35.	Cancellation of registration as Overseas Citizen of India cardholder	46
	PART VII MISCELLANEOUS	
36.	Variation in form of application or declaration	46
37.	Certificate of citizenship in case of doubt	47
38.	Authority before whom application or declaration may be made or by whom the oath of allegiance may be administered	47

Rules	Pages
39. Certificate of documents	47
40. Authority to determine acquisition of citizenship of another	
country	47
41. Fees	48
42. Authority for revision of an order made under the Act by prescribed	
authority	48
43. Repeal and saving	48
SCHEDULE I	48
FORMS	48
SCHEDULE II	93
SCHEDULE III	94
SCHEDULE IV	95

The Citizenship Rules, 2009

In exercise of the powers conferred by Section 18 of the Citizenship Act, 1955 (57 of 1955), the Central Government hereby makes the following rules, namely:—

PART I PRELIMINARY

- 1. Short title and commencement.—These rules may be called the Citizenship Rules, 2009.
- (2) They shall come into force on the date of their publication in the Official Gazette.
 - 2. Definitions.—In these rules, unless the context otherwise requires,—
 - (a) "Collector" means the officer-in-charge of the revenue administration of a district and includes a Deputy Commissioner or District Magistrate, wherever so functioning;
 - (b) "Form" means a Form appended to Schedule I to these rules;
 - (c) "Schedule" means a Schedule annexed to these rules;
 - (d) "section" means a section of the Citizenship Act, 1955 (57 of 1955).

PART II

APPLICATION FOR CITIZENSHIP

- **3.** Application for registration of birth under Section 4.—A person may submit an application for registration of birth of his minor child born outside India in terms of sub-section (1) of Section 4 in Form I to the Indian consulate in the country, where such child was born, together with a declaration that the child does not hold the passport of any other country.
- 4. Application for registration under clause (a) of sub-section (1) of Section 5.—An application from a person of Indian origin for registration as a citizen of India under clause (a) of sub-section (1) of Section 5 shall not be entertained unless—
 - (a) the application is made in Form II;
 - (b) he gives an undertaking in writing that he shall renounce the citizenship of his country in the event of his application being sanctioned;
 - (c) he is ordinarily resident in India for a period of at least seven years on the date of making application; and
 - (d) he makes the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955.
- 5. Application for registration under clause (c) of sub-section (1) of Section 5.—(1) An application from a person, who is married to a citizen of India,

^{1.} Ministry of Home Affairs, Noti. No. G.S.R. 124(E), dated February 25, 2009, published in the Gazette of India, Extra., Part II, Section 3(i), dated 25th February, 2009, pp. 80-155, No. 106.

for registration as a citizen of India under clause (c) of sub-section (1) of Section 5 shall not be entertained unless—

- (a) the application is made in Form III;
- (b) he gives an undertaking in writing that he shall renounce the citizenship of his country in the event of his application being sanctioned;
- (c) on the date of making the application he,—
 - (i) has been ordinarily a resident of India; or
 - (ii) has been in the service of the Government of India; at least for a period of seven years; and
- (d) he makes the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955.

Explanation.—In computing the period of seven years, any broken period of residence and service under sub-clauses (i) and (ii) of clause (c) shall be included in the period specified therein.

- (2) The Central Government may, in consideration of the special circumstances, exempt, any foreign national married to such an Indian citizen who is in the service of the Government in India, from the operation of clause (c) of sub-rule (1).
- (3) The Central Government may, in consideration of the special circumstances, exempt, any foreign national who has been married to an Indian citizen for not less than seven years and who has visited India at least once in a year during any seven years out of nine years, from the operation of clause (c) of sub-rule (1).
- 6. Application for registration under clause (d) of sub-section (1) of Section 5.—An application for registration as a citizen of India under clause (d) of sub-section (1) of Section 5, for a minor child of a person who is a citizen of India, shall not be entertained unless—
 - (a) the application is made in Form IV; and
 - (b) the parent of such minor child declares that he is the legal guardian of the child.
- 7. Application for registration under clause (e) of sub-section (1) of Section 5.—An application from a person for registration as citizen of India under clause (e) of sub-section (1) of Section 5 shall not be entertained unless—
 - (a) the application is made in Form V;
 - (b) he gives an undertaking in writing that he shall renounce the citizenship of his country in the event of his application being sanctioned; and
 - (c) he makes the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955.
- 8. Application for registration under clause (f) of sub-section (1) of Section 5.—An application from a person for registration as a citizen of India under clause (f) of sub-section (1) of Section 5 shall not be entertained unless—
 - (a) the application is made in Form VI;

- (b) he gives an undertaking that he shall renounce the citizenship of his country in the event of his application being sanctioned;
- ²[(c) he is ordinarily resident in India for a period of at least twelve months on the date of making application; and;]
 - (d) he makes the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955.

³[Provided that the period of twelve months referred to in clause (c) may, under special circumstances, be relaxed by the Central Government under sub-section (1-A) of Section 5 of the Citizenship Act, 1955.]

- 9. Application for registration under clause (g) of sub-section (1) of Section 5.—An application from a person registered as an ⁴[Overseas Citizen of India cardholder], for registration as a citizen of India under clause (g) of sub-section (1) of Section 5, shall not be entertained unless—
 - (a) the application is made in Form VII;
 - (b) he gives an undertaking in writing that he shall renounce the citizenship of his country in the event of his application being sanctioned;
 - ⁵[(c) he has been an Overseas Citizen of India cardholder for a period of at least five years and is ordinarily resident in India for a period of twelve months on the date of making application; and]
 - (d) he makes the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955:

⁶[Provided that the period of twelve months referred to in clause (c) may, under special circumstances, be relaxed by the Central Government under sub-section (1-A) of Section 5 of the Citizenship Act, 1955.]

- 10. Application for grant of citizenship by naturalisation under sub-section (1) of Section 6.—An application from a person for naturalisation as a citizen of India under sub-section (1) of Section 6 shall not be entertained unless—
 - (a) the application is made in Form VIII;
 - (b) he gives an undertaking in writing that he shall renounce the citizenship of his country in the event of his application being sanctioned; and
 - (c) the application is accompanied with—
 - (i) a duly stamped affidavit verifying the correctness of the statements made in the application along with two affidavits from Indian citizens testifying the character of the applicant; and

Subs. by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015). Prior to substitution it read as:
 "(c) he is resident in India for a continuous period of at least one year on the date of making application; and".

^{3.} Ins. by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{4.} Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{5.} Subs. by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015). Prior to substitution it read as: "(c) he has been an overseas citizen of India for a period of at least five years and resident in India for a continuous period of one year on the date of making application; and".

^{6.} Ins. by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

(ii) a certificate depicting that the applicant has adequate knowledge of one of the languages specified in the Eighth Schedule to the Constitution of India.

Explanation 1.—The applicant shall be considered to have adequate knowledge of the concerned language if he can speak or read or write that language.

Explanation 2.—The certificate may either be issued by a recognised educational institution or a recognised public organization or from two persons of the locality or district of the applicant who are citizens of India.

- 11. Authority to which application may be made.—(1) An application for registration under Section 5 or naturalisation under Section 6 shall be made to the Collector within whose jurisdiction the applicant is ordinarily resident.
- (2) On the receipt of the application, the Collector shall issue an acknowledgment in Form IX.
- (3) On being satisfied about the correctness of the particulars of application and before forwarding the application to the State Government or the Union territory Administration, as the case may be, the Collector shall administer to the applicant, who has applied for grant of citizenship by registration, the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955:

⁷[Provided that in respect of an application submitted by any person belonging to minority community in Afghanistan, Bangladesh and Pakistan (namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians), in the absence of the Collector, an officer not below the rank of the Sub-Divisional Magistrate authorised in writing by the Collector, may administer to the applicant the oath of allegiance.]

PART III

ISSUE OF CERTIFICATE OF CITIZENSHIP AND MAINTENANCE OF REGISTERS

- 12. Forwarding of applications to Central Government.—(1) The Collector shall forward every application received by him under clauses (a), (c), (d), (e), (f) and (g) of sub-section (1) of Section 5 or sub-section (1) of Section 6 to the State Government or the Union territory Administration, as the case may be, within a period of sixty days from the date of its receipt, along with a report as to whether the applicant—
 - (a) satisfies all the conditions laid down in the relevant clauses of Section 5 or Section 6;
 - (b) has an intention to make India his permanent home;
 - (c) has signed the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955; and
 - (d) is of good character and is a fit and proper person to be registered or naturalised, as the case may be, as a citizen of India.

^{7.} Ins. by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

(2) The State Government or the Union territory Administration, as the case may be, shall forward the application along with its recommendation and the report of the Collector, to the Central Government within a period of thirty days from the date of receipt of the report of the Collector under sub-rule (1):

Provided that if for sufficient reasons, the Collector or the State Government or the Union territory Administration, as the case may be, is unable to forward the application within the period specified in sub-rule (1) or sub-rule (2), the same may be forwarded to the State Government or the Union territory Administration or the Central Government, as the case may be, after the expiry of the period so specified but not exceeding ninety days along with the reasons for delay.

- (3) All the applications pending with the Collector or the State Government or the Union Territory Administration, as the case may be, on the date of commencement of these rules shall be dealt with in the manner specified in sub-rules (1) and (2).
- (4) If the application is not forwarded by the Collector or the State Government or the Union territory Administration, as the case may be, to the Central Government within a period of ninety days from the date of receipt of the application, the applicant may represent to the Central Government in the Ministry of Home Affairs by enclosing a copy of the acknowledgement issued by the Collector.
- (5) The Central Government on receipt of the representation under sub-rule (4), may take up the matter with the State Government or the Union territory Administration, as the case may be, to expedite its recommendation on the application for grant of citizenship.
- 13. Scrutiny of applications by Central Government.—The Central Government may,—
 - (a) on receipt of the applications from the State Government or the Union territory Administration, as the case may be, complete in all respects; and
 - (b) on being satisfied after making such inquiry as it considers necessary for ascertaining the suitability of the applicant,

that he is a fit and proper person to be registered or naturalised, as the case may be, grant him the citizenship of India.

- 14. Grant of certificate of registration.—(1) Every person who is registered as a citizen of India under clauses (a), (c), (d), (e) or (f) of sub-section (1) of Section 5 shall be issued a certificate of registration in Form X signed by an officer not below the rank of Under Secretary to the Government of India.
- (2) Every person who is registered as a citizen of India under clause (g) of sub-section (1) of Section 5 shall be issued a certificate of registration in Form XI signed by an officer not below the rank of Under Secretary to the Government of India.
- (3) A copy of the certificate of registration issued under this rule, shall be preserved for the purposes of record by the issuing authority.

- 15. Grant of certificate of naturalization.—(1) Every person who by naturalisation is made a citizen of India under sub-section (1) of Section 6 shall be issued a certificate of naturalisation in Form XII signed by an officer not below the rank of Under Secretary to the Government of India.
- (2) A copy of the certificate of naturalisation issued under this rule, shall be preserved for the purposes of record by the issuing authority.
- 16. Oath of allegiance for naturalization.—(1) The oath of allegiance, under sub-section (2) of Section 6 by a person to whom the certificate of naturalisation is granted, shall be subscribed in Form XII and the oath of allegiance so subscribed shall be endorsed on the certificate of naturalisation to which it relates.
- (2) The oath of allegiance under sub-rule (1) shall be subscribed within a period of three months from the date of grant of certificate of naturalisation to which it relates, or within such extended period as the authority granting the certificate may permit, and in case the oath is not taken within the said period, the certificate shall be of no effect:

Provided that no permission shall be given under this sub-rule unless a statement to that effect is endorsed on the certificate and signed by the officer authorised under Rule 15 to sign the certificate of naturalisation.

- (3) The oath of allegiance required under sub-rule (1) shall be registered by such person and in such place as the authority granting the certificate may direct.
- (4) When the oath of allegiance is registered in accordance with any direction given under sub-rule (3), the authority, which registers it shall cause a copy of the oath and the certificate of naturalisation to which it relates to be sent to the Secretary to the Government of India in the Ministry of Home Affairs.
- 17. Register of citizens.—The Central Government shall maintain a register containing the names and other details of the persons registered or naturalised as citizen of India—
 - (a) under clauses (a), (e) and (f) of sub-section (1) of Section 5, in Form XIII;
 - (b) under clause (c) of sub-section (1) of Section 5, in Form XIV;
 - (c) under clause (d) of sub-section (1) of Section 5, in Form XV;
 - (d) under clause (g) of sub-section (1) of Section 5 in Form XVI; and
 - (e) under sub-section (1) of Section 6 in Form XVII.
- 18. Maintenance of registers and connected papers.—(1) Every entry made in the register maintained under Rule 17 shall be numbered consecutively and each entry shall relate to one person only.
- (2) Every entry made in the register maintained under Rule 17 shall be authenticated by the officer authorised to issue the certificate after a person is registered or as the case may be, naturalised as a citizen of India.
- (3) The register, all applications and papers connected therewith shall be preserved as permanent record.

PART IV

PROVISIONS AS TO CITIZENSHIP OF INDIA FOR PERSONS COVERED BY ASSAM ACCORD

- 19. Registering authority for the purpose of sub-section (3) of Section 6-A and form for registration.—(1) The Central Government may, for the purposes of sub-section (3) of Section 6-A, appoint an officer not below the rank of Additional District Magistrate as the registering authority for every district of the State of Assam.
- (2) An application for registration under sub-section (3) of Section 6-A shall be made in Form XVIII; by the person to the registering authority for the district in which he is ordinarily resident, within a period of thirty days from the date of his detection or identification as a foreigner or, as the case may be, within a period of thirty days of the appointment of the registering authority in the district.
- (3) The registering authority shall, after entering the particulars of the application in a register in Form XIX, return a copy of the application under his seal to the applicant.
- (4) One copy of every application received during a quarter shall be sent by the registering authority to the Central Government and the State Government of Assam along with a quarterly return in Form XX.
- (5) The registering authority may, and for the reasons to be recorded in writing, extend the period specified in sub-rule (2) for a period not exceeding sixty days.
- **20.** Reference to Tribunals.—Where, in case of a person seeking registration under sub-section (3) of Section 6-A,—
 - (a) any question arises as to whether such person fulfils any requirement contained in the said sub-section; or
 - (b) the opinion of the Tribunal constituted under the Foreigners (Tribunals) Order, 1964 in relation to such person does not contain a finding with respect to any requirement contained in the said sub-section other than the question that he is a foreigner,

then, the registering authority shall, within a period of fifteen days of the receipt of the application under sub-rule (2) of Rule 19, make a fresh reference to the Tribunal in this regard.

- **21. Jurisdiction of Tribunal.**—The Tribunal constituted under the Foreigners (Tribunals) Order, 1964 having jurisdiction over a district or part thereof in the State of Assam shall have jurisdiction to decide references, received from the registering authority of that district or part thereof in relation to all references made under sub-section (3) of Section 6-A.
- **22. Declaration under sub-section (6) of Section 6-A.**—The declaration under sub-section (6) of Section 6-A shall be made in Form XXI to the District Magistrate of the area within whose jurisdiction such person is ordinarily resident.



PART V

RENUNCIATION AND DEPRIVATION OF CITIZENSHIP OF INDIA

- ⁸[23. Declaration of renunciation of citizenship.—(1) A declaration of renunciation of citizenship of India under sub-section (1) of Section 8 shall be made by a citizen of India in Form XXII.
- (2) On receipt of the declaration of renunciation of citizenship of India under sub-rule (1), an acknowledgement in Form XXIII shall be issued by the concerned Authority referred to in Rule 38, to the declarant.
- (3) On being satisfied about the correctness of the particulars of the declaration made under sub-rule (1), the declaration shall be registered by the concerned Authority referred to in sub-rule (2) and a Certificate of Renunciation of Indian citizenship in Form XXIV shall be issued by him to the declarant.
- (4) The concerned Authority referred to in sub-rule (2) shall maintain a register in Form XXIV-A containing the details of declarants whose declaration of renunciation of citizenship are registered under this rule.]
- 24. Declaration of intention to resume Indian citizenship.—(1) A declaration of intention to resume citizenship under the proviso to sub-section (2) of Section 8 shall be made in Form XXV, within a period of one year of attaining the full age and the oath of allegiance as specified in the Second Schedule to the Citizenship Act shall be subscribed and duly attested.
- (2) Every such declaration shall be registered in the Ministry of Home Affairs, Government of India.
- (3) No such declaration shall be registered unless the declarant has taken the oath of allegiance given at the end of the form.
- (4) Every person who makes such declaration shall be issued a certificate of resumption of citizenship of India in Form XXVI, signed by an officer not below the rank of Under Secretary to the Government of India, and where such a certificate is issued, a copy thereof shall be preserved for the purpose of record by the issuing authority.
- (5) The Central Government in the Ministry of Home Affairs shall maintain a register in Form XXVII containing the names of persons whose declaration of resumption of Citizenship of India are registered under this rule.

^{8.} Subs. by G.S.R. 1049(E), dated 18-10-2018 (w.e.f. 22-10-2018). Prior to substitution it read as:

[&]quot;23. Declaration of renunciation of citizenship.—(1) A declaration of renunciation of citizenship of India under sub-section (1) of Section 8 shall be made in Form XXII, and shall state—

⁽a) under which provisions of law, the applicant is an Indian citizen; and

⁽b) the circumstances in which the applicant intends to acquire foreign citizenship.

⁽²⁾ On receipt of the declaration of renunciation of citizenship of India under sub-rule (1), an acknowledgement in Form XXIII shall be issued by an officer designated under Rule 38.

⁽³⁾ The declaration shall be registered in the Ministry of Home Affairs, Government of India.

⁽⁴⁾ The Central Government in the Ministry of Home Affairs shall maintain a register in Form XXIV containing the names of persons whose declaration of renunciation of citizenship are registered under this rule."

- **25.** Notice to be given before deprivation of citizenship.—(1) When it is decided to make an order under Section 10 depriving a person of his citizenship of India, a notice under sub-section (4) of that section shall be given—
 - (a) in a case where the person's whereabouts is known, by causing the notice to be delivered to him personally or by sending it to him by post; or
 - (b) in a case where the person's whereabouts is not known, by sending it to his last known address.
- (2) On receipt of the notice under sub-rule (1), the effected person may make an application for referring his case to a Committee of Inquiry under sub-section (5) of Section 10.—
 - (a) if that person is in India at the time when the notice is given to him, within a period of three months from the date of the notice; or
 - (b) in any other case, within such time being not less than three months from the date of the notice, as the Central Government may specify in the notice:

Provided that the Central Government may, in special circumstances and for reasons to be recorded in writing, extend the period within which the application under this rule may be made.

- (3) On receipt of the application under sub-rule (2), the Central Government shall refer the case to the Committee of Inquiry for its decision.
- 26. Committee to follow procedure specified in Schedule II in holding inquiry.—A Committee of Inquiry appointed under Section 10 shall, while holding the inquiry under sub-section (6) of that section, follow the procedure laid down in Schedule II.
- 27. Order depriving a person of citizenship of India to be published.—Every order made under Section 10, depriving a person of the citizenship of India, shall be published in the Official Gazette.
- 28. Surrender and cancellation of certificate in case of deprivation of citizenship.—(1) Where an order has been made depriving a person registered or naturalised in India of his citizenship of India, the person so deprived or any other person in possession of the certificate of registration or naturalisation shall, when required by notice in writing given by the Central Government, deliver the said certificate to such person and within such period as may be specified in the notice.
- (2) On the certificate being delivered it shall be cancelled and in case the certificate is not delivered, then, the Central Government may direct that it shall, without prejudice to any action which may be taken under sub-rule (3), be treated as cancelled.
- (3) If any person fails to comply with any notice given under sub-rule (1), he shall be liable to a fine, which may extend to one thousand rupees.

PART VI

9[OVERSEAS CITIZEN OF INDIA CARDHOLDER]—REGISTRATION, RENUNCIATION AND CANCELLATION

- 29. Application for registration under Section 7-A.—(1) An application for registration as an 10[Overseas Citizen of India cardholder] under Section 7-A shall be made in Form XXVIII.
- ¹¹[(2) Every person, including a minor, eligible to be registered as Overseas Citizen of India Cardholder under Section 7-A may submit separate application under sub-rule(1).]
- ¹²[(3) In case of a minor, the application form may be signed by either of the parents or by the person to whom the legal custody of the minor has been granted or by the legal guardian of such minor, as the case may be.
- (4) In case of a person referred to in clause (d) of sub-section (1) of Section 7-A, who is a spouse of foreign origin of a citizen of India or a spouse of foreign origin of an Overseas Citizen of India Cardholder, only one such living spouse fulfilling the conditions laid down under that clause shall be eligible to apply for registration as Overseas Citizen of India Cardholder.]
- 30. Application for registration under Section 7-A by person of Indian Origin card holders.— $^{13}[***]$
- 31. Authority to which applications are to be made.—An application under Rule 29 14[* * *] shall be made in duplicate—
 - ¹⁵[(a) in India—
 - (i) to the Foreigners Regional Registration Officer (FRRO) as may be specified by the Central Government; or
 - (ii) to the Foreigners Division, Ministry of Home Affairs;]
 - (b) outside India—

14. The words "or as the case may be, Rule 30" omitted by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{9.} Subs. for "Overseas Citizenship of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{10.} Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{11.} Subs. by G.S.R. 1049(E), dated 18-10-2018 (w.e.f. 22-10-2018). Prior to substitution it read as: "(2) A family consisting of a spouse and up to two minor children may apply in the same form."

^{12.} Ins. by G.S.R. 1049(E), dated 18-10-2018 (w.e.f. 22-10-2018).

^{13.} Omitted by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015). Prior to omission it read as: "30. Application for registration under Section 7-A by person of Indian Origin card holders.—A person of Indian Origin Card holder, notified vide the notification of the Government of India in the Ministry of Home Affairs, Number 26011/4/95-F.I, dated the 19th August, 2002 (published in the Gazette of India, Extraordinary, Part I, Section 1), as amended from time to time, who is otherwise eligible for registration as overseas citizen of India, may apply in Form XXVIII for grant of registration, which shall be decided in the manner specified in this part for other applicants.".

^{15.} Subs. by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015). Prior to substitution it read as: "(a) in India-

⁽i) to the Foreigners Regional Registration Officer situated at National Capital Territory of Delhi, Mumbai, Kolkata, Chennai or Amritsar, who shall forward the same to the Central Government in the Ministry of Home Affairs; or

⁽ii) to the Foreigners Division, Ministry of Home Affairs;".

- (i) to the Indian Mission or Post having jurisdiction over the country of which an applicant is a citizen; or
- (ii) where he is not in the country of his citizenship, to the Indian Mission or Post having jurisdiction over the country of which the applicant is ordinarily resident.
- **32.** Scrutiny of applications.—(1) The Central Government may, after a preliminary inquiry and on being apparently satisfied that there is no adverse information available against the applicant, register the person as an ¹⁶[Overseas Citizen of India cardholder] as soon as possible but not later than a period of thirty days and the case shall be placed for post verification of the antecedents.
- ¹⁷[(1-A) In the case of a person referred to in clause (d) of sub-section (1) of Section 7-A of the Citizenship Act, 1955, who is a spouse of foreign origin of a citizen of India or a spouse of foreign origin of an Overseas Citizen of India cardholder, the registration as an Overseas Citizen of India cardholder of such person shall be subject to prior security clearance from a competent authority in India as provided under the said clause (d) of sub-section (1) of Section 7-A of the Citizenship Act, 1955 ¹⁸[and only one living spouse duly fulfilling the conditions laid down in said clause (d) of sub-section (1) of Section 7-A shall be registered as an Overseas Citizen of India Cardholder.]
- (2) The Central Government may, in case of any adverse information against the applicant, and after making such inquiry as it considers necessary, approve or reject the grant of registration within a period of four months from the date of receipt of the application.
- 33. Certificate of registration and maintenance of register of persons under Section 7-A.—(1) Every person, who is registered as an ¹⁹[Overseas Citizen of India cardholder] under Section 7-A shall be issued a certificate of registration in Form XXIX, signed by an officer not below the rank of Under Secretary to the Government of India.
- (2) A copy of the certificate of ²⁰[Overseas Citizen of India cardholder] issued under this rule, shall be preserved for the purposes of record by the issuing authority.
- (3) The issuing authority shall maintain, a register containing names and other details of the persons registered as ²¹[Overseas Citizen of India cardholder] under Section 7-A in Form XXX and a copy thereof shall be forwarded to the Ministry of Home Affairs in the first week of every month.

^{16.} Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{17.} Ins. by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{18.} Ins. by G.S.R. 1049(E), dated 18-10-2018 (w.e.f. 22-10-2018).

^{19.} Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{20.} Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{21.} Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

- ²²[34. Declaration of renunciation of Overseas Citizen of India card.—(1) A declaration of renunciation of the card registering a person as an Overseas Citizen of India cardholder under Section 7-C shall be made in Form XXXI, accompanied with the original certificate of registration of Overseas Citizen of India cardholder, to the ²³[concerned Indian Mission or Post or the concerned Foreigners Regional Registration Officer], who in turn, shall forward the same to the authority which issued the said certificate of registration.
- (2) On receipt of the declaration of renunciation of the card registering as an Overseas Citizen of India cardholder, the issuing authority shall issue an acknowledgement in Form XXXII and remove the name of the declarant from the register of Overseas Citizen of India cardholder.]
- 35. Cancellation of registration as ²⁴[Overseas Citizen of India cardholder].—(1) Where an order has been made cancelling the registration as an ²⁵[Overseas Citizen of India cardholder], the person whose registration has been cancelled or any other person in possession of the certificate of registration shall, when required by notice in writing by the Central Government, deliver the said certificate to such person and within such period as may be specified in the notice.
- (2) On the certificate being delivered, it shall be cancelled and in case the certificate is not delivered, then the Central Government may direct that it shall be treated as cancelled.
- (3) The issuing authority shall make an appropriate entry in the registered (*sic* register) maintained under sub-rule (3) of Rule 33 stating the cancellation of registration as ²⁶[Overseas Citizen of India cardholder] and a copy thereof shall be submitted to the Ministry of Home Affairs in the first week of every month.

PART VII MISCELLANEOUS

36. Variation in form of application or declaration.—Where a person wishes to make an application or declaration under any of these rules and the form referred to in the rule is, in the opinion of the Central Government or other authority to whom the application is to be sent for registration, unsuitable to the particular

^{22.} Subs. by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015). Prior to substitution it read as:

[&]quot;34. Declaration of renunciation of overseas citizenship.—(1) A declaration of renunciation of overseas citizenship of India under Section 7-C shall be made in Form XXXI, accompanied with the original certificate of registration of overseas citizen of India, to the concerned Indian Mission or Post or the Ministry of Horne Affairs, Government of India who in turn shall forward the same to the authority which issued the said certificate of registration.

⁽²⁾ On receipt of the declaration of renunciation of overseas citizenship of India, the issuing authority shall issue an acknowledgement in Form XXXII and remove the name of the declarant from the register of overseas citizen of India."

Subs. for "concerned Indian Mission or Post or the Ministry of Home Affairs, Government of India" by G.S.R. 1049(E), dated 18-10-2018 (w.e.f. 22-10-2018).

^{24.} Subs. for "overseas citizen" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{25.} Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{26.} Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

case, the Central Government or that other authority, as the case may be, may authorize the application or declaration being made in some other form.

- 37. Certificate of citizenship in case of doubt.—A certificate of citizenship in case of doubt under Section 13 may be issued in Form XXXIII and shall be signed by an officer not below the rank of Under Secretary to the Government of India.
- 38. Authority before whom application or declaration may be made or by whom the oath of allegiance may be administered.—(1) An application or declaration made in accordance with these rules shall not be accepted or registered and the oath of allegiance required by sub-section (2) of Section 5 or sub-section (2) of Section 6 shall be of no effect, unless it is signed in the presence of, or administered by,—
 - (i) the Collector, Deputy Commissioner, or the District Magistrate in India;
 - (ii) any Consular officer as defined in clause (d) of Rule 2 of the Citizens (Registration at Indian Consulates) Rules, 1956 outside India: Provided that if the applicant or declarant is serving in India in the naval, military or air forces of the Union, the application or declaration may be signed in the presence of, or the oath administered by, any officer holding a commission in any of these forces:

 27[Provided further that in respect of an application submitted by any person belonging to minority community in Afghanistan, Bangladesh and Pakistan (namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians), in the absence of the Collector, Deputy Commissioner or the District Magistrate, the application or declaration may be signed in the presence of, or the oath administered by, an officer not below the rank of the Sub-Divisional Magistrate authorised in writing by the Collector, or Deputy Commissioner or the District Magistrate, as the case may be.]
- (2) Notwithstanding anything contained in Rules 11 and 12, an application under sub-rule (3) of Rule 5 for registration under clause (c) of sub-section (1) of Section 5 as an Indian citizen from a foreign national married to an Indian citizen may be made to the Indian Consulate or Embassy or Mission where he is a resident, who in turn shall forward it to the Central Government in the Ministry of Home Affairs for consideration.
- 39. Certificate of documents.—A document may be certified to be a true copy of a document by means of a statement in writing to that effect signed by any of the persons before whom the application or declaration may be made or whom the oath of allegiance may be administered or by any officer not below the rank of an Under Secretary to the Government of India in the Ministry of Home Affairs.
- **40.** Authority to determine acquisition of citizenship of another country.—(1) For the purpose of sub-section (2) of Section 9, the Central Government may determine the issues as to whether, when or how any citizen of India had acquired the citizenship of another country.

^{27.} Ins. by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

- (2) The Central Government while determining any such issues shall have due regard to the rules of procedure specified in Schedule III.
- 41. Fees.—The fees specified under column (3) or, as the case may be, under column (4) of the Schedule IV shall be levied and collected in respect of the matters referred to under column (2) of that Schedule.
- 42. Authority for revision of an order made under the Act by prescribed authority.—If an application is made by a person aggrieved by an order made under the provisions of the Act, the application shall be disposed of after giving a reasonable opportunity to the person affected to present his case, by an authority one rank higher than the authority specified for disposal of application against the order of which revision is sought.
 - 43. Repeal and saving.—The Citizenship Rules, 1956 is hereby repealed:

Provided that such repeal shall not affect—

- (a) the previous operation of the said rules or anything duly done or suffered thereunder; or
- (b) any right, privilege, obligation or liability acquired, accrued or incurred under the said rules; or
- (c) any penalty, forfeiture or punishment incurred in respect of any offence committed against the said rules; or
- (d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid.

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced any such penalty, forfeiture, or punishment, may be imposed as if the said rules had not been repealed.

SCHEDULE I

[See Rule 2(c)]

FORM I

(See Rule 3)

The Citizenship Rules, 2009

Application for Registration of Birth of a Minor Child at an Indian Consulate under Section 4(1) of the Citizenship Act, 1955

Note: Please write/print in Block Letters	
Part I	
1. Full name of the minor child:	Photograph
2. Sex:	
4. Date of birth:	
5. Mark of identification:	
6. Present address:	

7. (i) Father's full name:	
(ii) Citizen of India by birth/descent/registration*/n	aturalization*:
(iii) Occupation:	***************************************
(iv) Passport particulars: (a) Country	(b) Number
8. (i) Mother's full name:	
(ii) Citizen of India by birth/descent/registration*/n	aturalization*:
(iii) Occupation:	
(iv) Passport particulars: (a) Country	(b) Number
Part IJ	(
9. I,	a citizen of India and a parent of ing particulars relate, hereby apply on behalf
Date	Signature of parent
Date	being the parent of occrely declare that my child to whom the
10. I, do solemnly and sin	being the parent of accretly declare that my child to whom the ort of any other country. ly and sincerely declare that the foregoing
10. I,	being the parent of accretly declare that my child to whom the ort of any other country. ly and sincerely declare that the foregoing
10. I,	being the parent of accrely declare that my child to whom the ort of any other country. Ity and sincerely declare that the foregoing make this solemn declaration conscientiously Signature of parent
10. I,	being the parent of accrely declare that my child to whom the ort of any other country. Ity and sincerely declare that the foregoing make this solemn declaration conscientiously Signature of parent

- * If a citizen of India by registration or naturalization, please mention to the number and date of the certificate of registration or naturalization, as the case may be.
- ** Signature and designation of the officer authorized under Rule 38 of the Citizenship Rules, 2009, before whom the declaration is made or oath of allegiance is taken. [i.e. any consular officer as defined in Rule 2(d) of the Citizens (Registration at Indian Consulates) Rules, 1956.]

(This form complete in all respect shall be submitted in duplicate to the Indian Mission/Post in the country in which the applicant is ordinarily resident.)

DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

- 1. A copy of the birth certificate of the child.
- 2. A copy of the passport of both the parents.
- 3. A copy of the certificate of Indian citizenship if acquired by registration/naturalization.
- 4. A copy of the marriage certificate of the parents.

FORM II

[See Rule 4(1)(a)]

The Citizenship Rules, 2009

Application for Registration as a Citizen of India under Section 5(1)(a) of the Citizenship Act, 1955 made by a Person of Indian Origin

Not	e: Ple	ase write/print in Block Letters				
		Part I				
1.	(cor	mplete postal address)				
2.	(wit	father's full name is				
3.	Stat	mother's full name is	s a citizen of			
4.	(wi	wife's/husband's full name is		e was	born at on	
5.	Det	ails of residence in India:				
	(a)	Date of entry in India		222		
	(b)	I have resided in India continuously for a period immediately preceding the date of application	of 12 month	ıs	Yes/No	
	(c)	During the eight years immediately preceding the said per months, I have resided in India for period amounting in the not less than six years	eriod of twelv ne aggregate t	re co	Yes/No	
	51. [o.	Details with address of residence in India for the last nine years	From	То	Years Months	
_	1	2	3	4	5	
	-					
6.	(a)	Sex: (b) Occupation			_ }	
0.		If in service, address of employer:			. 3.00	
		Mark of identification:			,	
					adesh and	
²⁸ [6- <i>[</i>	Pal	you belong to one of the minority communities from sistan, namely, Hindus, Sikhs, Buddhists, Jains, Parsis and s/No	Christians?	Dangi	acional alla	
	If, yes, please specify					
7.	Pa	ssport particulars:				
	(a)	Country: (b) Number:				

8. Visa valid up t	y:
--------------------	----

Details of family members who are staying in India with	the applicant:
---	----------------

Sl. No.	Name	Present address	Relationship	Age
1	2	3	4	5
				
1				

10. Details of criminal proceedings, if any:

Sl. No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2.	3	4	5

Part II

11.	I have/have not previously renounced or been deprived of the citizenship of India.
	(If the applicant has renounced his Indian citizenship, here state the date on which the
	declaration of renunciation was made; or if he has been deprived of his citizenship, state the
	date on which and the authority by whom, the order of deprivation was made)

- 12. I have/have not previously applied for registration as a citizen of India and the application has/has not been rejected
- 13. Thereby declare that my intention is to make India my permanent home and undertake that I shall renounce the citizenship of my country in the event of my application being sanctioned

	conscientiously believing the same to be true		
Dat	te:		Signature:
	de and subscribed thisday before me.	of	20
		*Signature	
		*Designation	
15.	I, the undersigned, hereby state that I am an In that I am a householder, and that I am not the for the correctness of the statement made by Indian citizenship	solicitor or agent of	I vouch
	Signa	ture	********
	Name		
	Full po	stal address	

Oath	of A	110011	mce

I,	ne name of God ished and that I
Signature	
Affirmed/Sworn and subscribed this	20
*Signature	
*Designation	,,,,,,,,,
* Signature and designation of the officer authorized under Rule 38 of the Cit	tizenship Rules,
2009 29[* * *]	
(This form complete in all respects shall be submitted in triplicate to the C Commissioner/District Magistrate within whose jurisdiction the applicant is ord for transmission to the Central Government through the State Government or the Administration, as the case may be)	linarily resident Union territory
DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE AP	PLICANT
 A copy of the valid Foreign Passport. A copy of the valid Residential Permit. Evidence of the date of birth of the parents viz. a copy of the passport or ³⁰[* * *] 	birth certificate.
FORM III	
[See Rule $5(1)(a)$]	
The Citizenship Rules, 2009	
Application for Registration as a Citizen of India under Section of the Citizenship Act, 1955 made by a Person who is/has be married to a Citizen of India	5(1)(c) een
Note: Please write/print in BLOCK LETTERS	
Part I	
1. I,	Photograph
(mention full name) resident of (complete postal address)	
and is a citizen of	
2. My father's full name is	on

The words "before whom the registration, declaration or oath of allegiance is made or taken (i.e. the Collector, Deputy Commissioner, District Magistrate)" omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

^{30.} Omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016). Prior to omission it read as: "4. A copy of Bank challan in original amounting to Rs 500 payable towards declaration and oath of allegiance deposited in the State Bank of India under Head No. "0070-Other Administrative Services-Other Services-Receipts under the Citizenship Act".

3.	My mother Tehsil, Dist	s full name is	ntry)	on	and she	was born and is a	n at (with		

4.		***************************************	Tehsil, District, on				Shri/Smt		
		(f	ull name of husband	l/wife)					
5.			on	ısil, Distr					
6.		cent/registration*/na	ituralization*						
	My marriage						Yes/No		
7.		sidence in India:							
		esided India continung the date of application	ously for a period of ation	f 12 months	immedia	ately	Yes/No		
	months,	the eight years imm I have resided in In than six years	ediately preceding t dia for period amou	he said per nting in the	iod of tw aggrega	elve te to	Yes/No		
	Sl. No.		Details with address of residence From To Year in India for the last nine years						
	1		2	3	4		5		
	- 1/2								
8.	(a) Sex:		(b)	Occupation	n:				
τ.			nployer:						
			•••••						
³¹ [8-	A. Do you be Pakistan, i Yes/No	elong to one of the namely, Hindus, Sik	minority communit hs, Buddhists, Jains	ies from A	fghanista	n, Bangla			
	If, yes, ple	ase specify]						
9.	Passport p	articulars:							
			(b) Numb						
10.	Visa valid	up to:					********		
11.	Details of	family members wh	o are staying in Indi	ia with the	applicant	:			
	Sl. No.	Name	Postal address	Relatio	nship	A	.ge		
	1	2	3	4	2		5		
				W					
8333		33300 mm - 100 mm							

^{12.} Details of criminal proceedings, if any:

^{31.} Subs. by G.S.R. 1158(E), dt. 3-12-2018 (w.e.f. 3-12-2018).

Sl. No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court	
1	2	3	4	5	

	Part II
13.	I have/have not previously renounced or been deprived of the citizenship of India
	(If the applicant has renounced his Indian citizenship, here state the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship state the date on which and the authority by whom, the order of deprivation was made)
14.	I have/have not previously applied for registration as a citizen of India and the application has/has not been rejected
15.	I hereby declare that my intention is to make India my permanent home and undertake that I shall renounce the citizenship of my country in the event of my application being sanctioned
16.	I,
Dat	e: Signature
Ma	de and subscribed this Day of 20 before me
	*Signature
	*Designation
17.	I, the undersigned hereby state that I am an Indian citizen otherwise than by naturalization that I am householder, and that I am not the solicitor or agent of I vouch for the correctness of the statements made by him in his application for Indian Citizenship.
	Signature
	Name
	Full postal address
	Oath of Allegiance
	I,do solemnly affirm and swear in the name of God that I will
bear	true faith and allegiance to the Constitution of India as by law established and that I will faithfully
obse	rve the laws of India and fulfil my duties as a citizen of India.
	*Signature
20000	Affirmed/Sworn and subscribed thisday of
	* Signature
	* Designation
	* If a citizen of India (sic is) by registration or naturalization, (sic then) please mention the number and date of the certificate of registration or naturalization, as the case may (sic be).
	number and date of the certificate of registration of naturalization, as the case may (see e.g.)

** Signature and designation of the officer authorized under Rule 38 of the Citizenship Rules, 2009 ³²[* * *].

(This Form complete in all respects shall be submitted in triplicate to the Collector/Deputy Commissioner/District Magistrate within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government or the Union territory administration, as the case may be.)

DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

- 1. A copy of the valid Foreign passport.
- 2. A copy of the valid Residential Permit.
- Evidence of his/her husband's/wife's Indian nationality viz. copy of Indian passport or birth certificate.
- 4. A copy of marriage certificate issued by the Registrar of Marriage.
- 5. ³³[* * *].

FORM IV

[See Rule 6(1)(a)]

The Citizenship Rules, 2009

Application for Registration of a Minor Child under Section 5(1)(d) of the Citizenship Act, 1955

Note:	Please write/print in Block Letters	
	Part I	
1.	Full name of the minor child:	Photograph
2.	Sex: 3. Place and Country of Birth	
4.	Date of birth:	L
5.	Mark of identification	
6.	Present address	
7.	(i) Father's full name:	******
	(ii) Citizen of India by birth/descent/registration*/naturalization*:	
	(iii) Occupation:	
	(iv) Passport particulars: (a) Country	
8.	(i) Mother's full name:	
	(ii) Citizen of India by birth/descent/registration*/naturalization*:	
	(iii) Occupation:	
	(iv) Passport particulars: (a) Country	

^{32.} The words "before whom the registration, declaration or oath of allegiance is made or taken (i.e. the Collector, Deputy Commissioner, District Magistrate)" *omitted* by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

^{33.} The words "A copy of Bank challan in original amounting to Rs 500 towards declaration and oath of allegiance deposited in the State Bank of India under Head No. 0070-Other Administrative Services-Other Services-receipts under the Citizenship Act." omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

³⁴ [³⁵ [8-A	Do you belong to one o	f the minority communities, Sikhs, Buddhists, Jains,	s from Afghanistan, B Parsis and Christians?	angladesh and				
	Yes/No	b, ondo, 2 22-2, ,						
	If, yes, please specify]						
6.75				Ī				
8-B.								
9.	Details of criminal process	eedings, if any						
Sl.	Name of	Date and place of	Present status	Judgment				
No.								
	proceedings			court				
1	2	3	4	5				
				ě				
		Part II						
10. I	,		. a citizen of India	and a parent/				
٤	guardian of	to whom the forego	ing particulars relate, I	nereby apply on				
ŀ	pehalf of my child for regi	stration as a citizen of Indi	a.					
11. J	hereby declare that my in	tention is to make India as p	permanent home in resp	pect of my child				
,	and undertake that I shall	renounce the citizenship of	f his country on behalt	f of my child in				
t	he event of the application	n for grant of citizenship of	India to my child beir	ig sanctioned.				
Doto			Signature of	parent/guardian				
Date	.,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,							
12.	Ι,	do solo	emnly and sincerely of	eciare that the				
1	foregoing particulars state	ed in the application are true	ie and i make uns sor	enni deciaration				
9	conscientiously believing	the same to be true.						
Date:		Signature of pare	nt guardian:					
Made	and subscribed this	day	of	20				
	before me.	*						
	**Sign	ature						
		ignation						
13.	I the undersioned hereby	state that I am an Indian c	itizen otherwise than b	y naturalization,				
	that I am a householder.	and that I am not the solici	tor or agent of	I vouch				
	for the correctness of the	statements made by	in hi	is application for				
	Indian citizenship.							
Date		Signature		,				
Date	*************							
			ddress					

^{34.} Ins. by G.S.R. 1049(E), dt. 18-10-2018 (w.e.f. 22-10-2018). 35. Subs. by G.S.R. 1158(E), dt. 3-12-2018 (w.e.f. 3-12-2018).

- * If a citizen of India by registration or naturalization, please refer to the number and date of the certificate of registration or naturalization as the case may be.
- ** Signature and designation of the officer authorized under Rule 38 of the Citizenship Rules, 2009 36[* * *].

(This Form complete in all respects shall be submitted in triplicate to the Collector/Deputy Commissioner/District Magistrate within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government or the Union territory administration, as the case may be).

DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

- 1. A copy of the valid Foreign passport.
- 2. A copy of the valid Residential Permit.
- 3. Proof of Indian citizenship of both the parents viz. copy of Indian passport/birth certificate.
- 4. 37[* * *]
- 5. In case of guardian, enclose proof of guardianship.

FORM V

[See Rule 7(1)(a)]

The Citizenship Rules, 2009

Application for Registration as a Citizen of India under Section 5(1)(e) of the Citizenship Act, 1955 made by a person whose parents are registered as citizens of India under Section 5(1)(a) or Section 6(1)

Note:	Please write/print in Block Letters	
	Part I	
-l [*] .	I, (mention full name) resident of (complete postal address)	Photograph
2.	My father's full name is	of India under
3.	My mother's full name is	on ction 5(1)(a)/
4.	My wife's/husband's full name is	born at (with zen of

^{36.} The words "before whom the registration, declaration or oath of allegiance is made or taken. (i.e. the Collector, Deputy Commissioner, District Magistrate)" omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

^{37.} The words "A copy of Bank challan in original amounting to Rs 250 towards declaration deposited in the State Bank of India under Head No. "0070-Other Administrative Services-Other Services-receipts under the Citizenship Act." omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

p-yes											
5.	(a) Sex:(b) Occupation:										
	(c) If in ser	vice, address of	employer:		•••						
	(d) Mark o	f identification:			*****						
³⁸ [³⁹ [5-A	. Do you be Pakistan, n	long to one of amely, Hindus,	the minority communitie Sikhs, Buddhists, Jains, I	es from Afghanistar Parsis and Christian	n, Bangladesh and s?						
	Yes/No										
	If, yes, please specify										
5-B.	Date of ent	ry into India	***************************************]						
6.	Passport pa										
	STOREST STORES		(b) Numb								
7.					· v						
8.	Details of	family members	who are staying in India	with the applicant:							
	Sl. No.	Name	Present address	Relationship	Age						
	1	2	3	4	5						
-											
9.	Details of cri	minal proceedir	ngs, if any:								
S1.	Natu	re of the	Date and place of	Present status	Judgment						
No.	criminal	proceedings	registering the case	of the case	of the court						
1		2	3	4	. 5						
		. 55	Part II								
			enounced or been deprive								
	declaration o	f renunciation w	ed his or her Indian citize was made; or if he has bee rity by whom, the order o	n deprived of his ci	tizenship, state the						
	I have/have r has/has not b		pplied for registration as	a citizen of India a	and the application						
12.	I hereby decl shall renound	are that my inter se the citizenship	ntion is to make India my p of my country in the eve	permanent home and ent of my application	d I undertake that I n being sanctioned						
	foregoing pa	rticulars, stated	in this application are true same to be true.								
Date	:		Signa	iture:							

^{38.} Ins. by G.S.R. 1049(E), dt. 18-10-2018 (w.e.f. 22-10-2018). 39. Subs. by G.S.R. 1158(E), dt. 3-12-2018 (w.e.f. 3-12-2018).

Made and subscribed thisdayof
*Signature
*Designation
I, the undersigned, hereby state that I am an Indian citizen otherwise than by naturalization, that I am a householder, and that I am not the solicitor or agent of I vouch for the correctness of the statement made by in his application for Indian citizenship.
Signature
Name
Full postal address
Oath of Allegiance
I,
Signature
Affirmed/Sworn and subscribed this
*Signature
*Designation
* Signature and designation of the officer authorized under Rule 38 of the Citizenship
Rules, 2009 ⁴⁰ [* * *] (This form complete in all respects shall be submitted in triplicate to the Collector/Deputy Commissioner/District Magistrate within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government or the Union territory Administration, as the case may be)

DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

- 1. A copy of the valid Foreign Passport.
- 2. A copy of the valid Residential Permit.
- 3. Copies of Indian Citizenship Certificates issued under Section 5(1)(a) or 6(1) of the Citizenship Act, 1955 of both the parents
- 4. ⁴¹[***].

^{40.} The words "before whom the declaration is made or oath of allegiance is taken (i.e. the Collector, Deputy Commissioner, District Magistrate)" omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

^{41.} The words "A copy of Bank challan in original amounting to Rs 500 towards declaration and oath of allegiance deposited in the State Bank of India under Head No. "0070-Other Administrative Services-Other Services-Receipts under the Citizenship Act." *omitted* by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

FORM VI

[See Rule 8(1)(a)]

The Citizenship Rules, 2009

Application for Registration as a Citizen of India under Section 5(1)(f) of the Citizenship Act, 2008 made by a Person who or either of the Parents was a Citizen of Independent India

Note	: Please wr	ite/prin	t in Bloc	k Lette	ers										
					Part I	E									l
1.	I, (mention full name) resident of (complete postal address) of full age and										Photograph				
	capacity and coun	and try)	was and is a	born citizen	at of	(wi	ith 	Tehs	••••						
2.	2. My father's full name is and he was born at (with Tehsil, District, State and country) on and is a citizen of 3. My mother's full name is and she was born at (with a citizen of														
3.	My moth Tehsil, Di	istrict,	State an	d Cou	ntry)					2 on	ind s	:he	was t	is a citizen of	
4.	My wife' Tehsil, D	s/husba istrict, l	nd's ful State an	l name d Cour	is				 o	a	nd h	e/sb	e was . and	s born at (with is a citizen of	
5.	I or either to my or	of my	parents equiring	hannan	to be	an In ship	dian of	citize	n b	y virtu	e of	Sec . (n	tion 9	(1) consequent of country) on	
⁴² [6.	Details of	f reside:	nce in Ir	dia:											
	(a) Date of (b) I have preceding Details of	resided g the da	l in India te of app	contin olicatio	n				12:	month	s im	mec	liately	Yes/No	•
819	S1. No.		s with ac				e	F	ron	n	Ī	Го	3 *	Years Months	
-	1			2					3			4		5	
-	-	<u> </u>			_									11	
7.	(a) Sex:. (c) If in (d) Mark	service.	, address	of em	ploye	r									

^{42.} Subs. by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

⁴³ [7-A.	Do you belong to one of the minority communities from Afghanistan, Bangladesh and Pakistan, namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians?
	Yes/No
	If, yes, please specify
8.	Passport particulars:
	(a) Country:(b) Number:
9.	Visa valid up to:
10.	Details of family members who are staying in India with the applicant:

Sl. No.	Name	Present address	Relationship	Age	
1	2	3	4	5	
The said					
			L.		
3					
		3			

11. Details of criminal proceedings, if any:

Sl. No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	, 2	3	4	5
Ì				

Part II

- 12. I have/have not previously renounced or been deprived of the citizenship of India (If the applicant has renounced his Indian citizenship, here state the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship state the date on which and the authority by whom, the order of deprivation was made.)
- I have/have not previously applied for registration as a citizen of India and the application has/has not been rejected

^{43.} Subs. by G.S.R. 1158(E), dt. 3-12-2018 (w.e.f. 3-12-2018).

14.	I hereby declare that my intention is to make India my permanent home and I undertake that I shall renounce the citizenship of my country in the event of my application being sanctioned
15.	I,
Date	Signature
	de and subscribed this
	*Signature
	*Designation
16.	I, the undersigned, hereby state that I am an Indian citizen otherwise than by naturalization, that I am a householder, and that I am not the solicitor or agent of
	Signature
	Name
	Full Postal Address
	Oath of Allegiance
name and th	I,
IIIC.	*Signature
	*Designation
	* Signature and designation of the officer authorized under rule 38 of the Citizenship Rules,
	2009 ⁴⁴ [* * *] (This form complete in all respects shall be submitted in triplicate to the Collector/Deputy Commissioner/District Magistrate within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government or Union territory administration, as the case may be). DOCUMENTS TO BE ATTACHED WITH THE APPLICATION

BY THE APPLICANT

- 1. A copy of valid Foreign Passport.
- 2. A copy of valid Residential Permit.
- 3. Evidence that the applicant or either of his parents was a citizen of Independent India viz. copy of passport or birth certificate.

^{44.} The words "before whom the declaration is made or oath of allegiance is taken. (i.e. the Collector/ Deputy Commissioner, District Magistrate)" omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

4. 45[***].

FORM VII

[See Rule 9(1)(a)]

The Citizenship Rules, 2009

Application for Registration as a Citizen of India under Section 5(1)(g) of the Citizenship Act, 1955 made by a person who is registered as an ⁴⁶[Overseas Citizen of India cardholder] under Section 7-A

Note: P	lease write/print in Block Letters				
	Part I				
1.	I, (mention full name) resident of (con	ess)	Photograph		
	full age and capacity and was born at (with and Country)	Tehsil, I	District, S	tate	
2.	My father's full name is	d country))		on
3.	My mother's full name is				
4.	My wife's/husband's full name is				
5. (**	I was registered as an ⁴⁷ [Overseas Citizen of Inc certificate of registration No	lia cardho dated	lder] unde	r Sect	tion 7-A vide
⁴⁸ [6.	Details of residence in India:				
	(a) Date of entry in India:				
	(b) I have resided in India continuously for a immediately preceding the date of application	period o	of 12 mor	iths	Yes/No
	Details of residence in India for the last five year of India cardholder:	s after reg	istration a	s Ove	rseas Citizen
Sl. No.	Details with address of residence in India	From	То	Ye	ears Months
1	2	3	4		5
					10.0000.0000.0000

^{45.} The words "A copy of Bank challan in original amounting to Rs 500 towards declaration and oath of allegiance deposited in the State Bank of India under Head No. "0070-Other Administrative Services-Other Services-receipts under the Citizenship Act." omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

^{46.} Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{47.} Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{48.} Subs. by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

7.	(a) Sex:(b) Occupation:	
	(c) If in service, address of employer:	*
	(d) Mark of Identification:	
¹⁹ [7-A.	Do you belong to one of the minority communities from Afghanistan, Bangladesh a Pakistan, namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians?	and
	Yes/No	
	If, yes, please specify	
8.	Passport particulars:	
	(a) Country: (b) Number	
9.	Visa valid up to:	
10.	Details of family members who are staying in India with the applicant:	

Sl. No.	Name	Postal address	Relationship	Age
1	2	3	4	5
		}		

11. Details of criminal proceedings, if any:

SI. No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5
			1.5	* ***

Part II

- 12. I have/have not previously renounced for been deprived of the citizenship of India (If the applicant has been deprived of his Indian Citizenship, here State the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship state the date on which and the authority by whom, the order of deprivation was made)
- 13. I have/have not previously applied for registration as a citizen of India and the application has/has not been rejected

^{49.} Ins. by G.S.R. 1158(E), dt. 3-12-2018 (w.e.f. 3-12-2018).

14.	I hero shall	eby declare renounce tl	that my in he citizen	ntention is to n ship of my cou	nake India antry in th	my page and my pag	permanent home and I undertake that ent of my application being sanction	at I ied
15.	I, foreg	oing partic	ulars, stat	*************	do lication ar	solen	mnly and sincerely declare that the, and I make this solemn declaration	he
Date	e:	•••••	• • • • • • • • • • • • • • • • • • • •		_	ature	е	
					•	•••••		
Mac	de ai	nd subscr	ibed the before me	is		day	y of	20
						*	*Signature	
							*Designation	
16.	matur made	alization, t by	hat I am	a household	ler, and 1	that I I vou	Indian citizen otherwise than had a mot the solicitor or agent ach for the correctness of the statement for Indian citizenship.	of
0.45%								
		•••••						
Full	Postal	Address		•••				
• • • • •	• • • • • • • • •	***********		•••••				
				Oath	of Allegia	nce		
name	of God	l that I will	bear true	faith and alleg	iance to tl	ne Co	do solemnly affirm and swear in onstitution of India as by law establi my duties as a citizen of India.	n the shed
		J. C					Signature	
				subscribed befo	this ore me.		day	of
							*Signature	
							*Designation	
		Signature a			officer au	uthori	ized under Rule 38 of the Citizen	
		(This form Commissio resident for	complete ner/Distr transmis	in all respects ict Magistrate	within w ntral Gove	hose emme	itted in triplicate to the Collector/Deg jurisdiction the applicant is ordina ent through the State Government or e).	arily
				MENTS TO B				
	1.	A copy of t	he valid F	Foreign Passpo	ort.			

2. A copy of the certificate of registration as ⁵¹[Overseas Citizen of India cardholder] under

Section 7-A.

^{50.} The words "before whom the registration, declaration or oath of allegiance is made or taken (i.e. the Collector/Deputy Commissioner, District Magistrate)" *omitted* by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

^{51.} Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

3. 52[***]

FORM VIII

[See Rule 10(1)(a)]

The Citizenship Rules, 2009

Application for Naturalization as a Citizen of India under Section 6(1) of the Citizenship Act, 1955

Note	: Please write/print in Block Letters	
	Part I	
1.	Full name of the applicant:	Photograph
	Present address	
2.		
3.	(a) Sex:(b) Occupation:	
	(c) If in service, address of employer:	
	(d) Mark of identification:	
⁵³ [3-A.	Do you belong to one of the minority communities from Afghanistan, Ba Pakistan, namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians? Yes/No	ngtadesn and
	If, yes, please specify	
4.	Place and date of birth:	
5.	Nationality by birth:	
6.	Present nationality, if different:	9
7.	(a) Marital Status:	
	(b) If married, give date and place of marriage and nationality of the spouse.	
	(c) Husband's or wife's name:	
8.	Father's full name is resident of	(with Tehsil, of
9.	Mother's full name is resident of	ehsil, District,
		dian citizen is
10.	Whether the applicant is a subject or citizen of any country where an In prevented by law or practice of that country from becoming a subject or citizen by naturalization.:	of that country
11.	Principal languages of India known and	extent of

^{52.} The words "A copy of Bank challan in original amounting to Rs 500 towards declaration and oath of allegiance deposited in the State Bank of India under Head No. "0070-Other Administrative Services-Other Services-receipts under the Citizenship Act." *omitted* by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

^{53.} Ins. by G.S.R. 1158(E), dt. 3-12-2018 (w.e.f. 3-12-2018).

12.	Details of re	sidence in Indi	a:					
	(a) Date of a	entry in India:					•••	
	(b) I have immediately	resided in Indi preceding the	ia co date	ontinuously for a p of application	eriod of tw	velve mo	nths	Yes/No
	(c) During the fourteen years immediately preceding the said period of twelve months, I have resided in India for a period amounting in the aggregate to not less than eleven years							Yes/No
				No. Details with address of residence in India for the last fourteen years			Years	Month
	1			2	3	4		5
13. 14.	Passport part	iculars:		hes to acquire India				
1.5				(b) Number:				
15.								
16.	Details of far	nily members v	vho a	are staying in India	with the app	licant:		
	SI. No.	Name		Present address	Relatio	nship	A	.ge
	1	2		3	4			5
			-36					
17.	Details of crir	ninal proceedir	ıgs, i	f any:				
Sl. No.	the	eture of criminal ceedings		ate and place of gistering the case		nt status le case		dgment of the court
1		2		3		4		5
á á	affidavits testion and the correct application are	fying to the cha etness of the sta e attached herev	racte atem vith:	vo persons whose or of the applicant ents made in this				
				ced or been deprived				
(If the applica	int has renound	ed l	nis Indian citizenshi	ip, here sta	te the da	te on wh	ich the

declaration of renunciation was made; or if he has been deprived of his citizenship, state the

date on which and the authority by whom, the order of deprivation was made.)

20.	I have/have not previously applied for naturalization as a citizen of India and the application has/has not been rejected
21.	I declare that my intention is to make India as permanent home and I undertake that I shall renounce the citizenship of my country in the event of my application being sanctioned
22.	I,
Da	te: Signature
	Affidavit to accompany the application for a certificate of naturalization under the Citizenship Act, 1955*
 apj	he matter of the application for a certificate of naturalization under the Citizenship Act, 1955, I son of residing at make oath and do solemnly and sincerely affirm that the statements contained in my olication here unto annexed are true to the best of my knowledge and belief. at any time before a certificate is issued to me, the accuracy of any of the foregoing particulars is
aff	ected by an alteration in circumstances, I undertake to inform the Secretary to the Government India in the Ministry of Home Affairs in writing forthwith
	Station Signature
	Date
	* Affidavits to be attested by Notary/Oath Commissioner/Magistrate.
	Affidavits testifying the character of the applicant and the
	correctness of the statements made in the application
	(vide Item 18)
citiz	In the matter of an application for a certificate of naturalisation under the Citizenship Act, 5, made by
	I support's application for naturalization and I can vouch for good character and loyalty.
D	Signature
Copi	es of two issues (in triplicate) of a newspaper or newspapers circulating in the district in which the applicant resides each containing (clearly marked) an advertisement in the following form should accompany the application
apr	"Notice is hereby given thatson/daughter/wife ofis slying to the Secretary to the Government of India in the Ministry of Home Affairs for naturalization

No.

and that any person who knows any reason why naturalization should not be granted should send a written signed statement of the facts to the said Secretary."

(This form complete in all respects shall be submitted in triplicate to the Collector/Deputy Commissioner/District Magistrate within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government or the Union territory administration, as the case may be)

DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

- 1. A copy of valid Foreign Passport
- 2. A copy of valid Residential Permit
- 3. A copy of Bank challan in original amounting to Rs 1500 deposited in the State Bank of India under Head No. "0070-Other Administrative Services-Other Services-Receipts under the Citizenship Act".
- 4. One affidavit from self (applicant) and two affidavits from two Indians testifying to the character of the applicant in the prescribed language available in the application form
- Two language Certificates certifying the applicant's knowledge in any one of the Indian 5. languages specified in the Eighth Schedule of the Constitution. (A language certificate from a recognized educational institutions or from a recognized organization or from two Indian citizens of the district of the applicant)
- 6. Two newspapers (circulating in the district in which the applicant resides) cuttings of different dates or of different newspapers notifying his intention to apply for citizenship in the prescribed language in the application form.

FORM IX

[See Rule 11(2)]

The Cities and D. I. Occo

The C	iuzensnip Kules, 2009
Acknowledgement for the Section 5(1)(a), (c), (d), (Application for grant of Citizenship under e), (f) and (g) of the Citizenship Act, 1955
Received application from Miss/M	s/Mr
d/o, w/o, s/o	resident of for registration under
clause (a) or (c) or (d) or (e) or (f) or (g)	of sub-section (1) of Section 5 of the Citizenship Act, 1955.
Note.—Strike out whichever is not	
Dated	Signature with seal of the receiving officer
	FORM X
Î	[See Rule 14(1)]
The C	itizenship Rules, 2009
Go	overnment of India
Mini	stry of Home Affairs
Certi	ficate of Registration

This is to certify that the person whose particulars are given below has been registered as a citizen of India under the provisions of Section *5(1)(a)/(c)/(d)/(e)/(f) of the Citizenship Act, 1955—

:

- 1. Name
- 2. Name of father

70	CITI	IZENSHIP F	RULES, 2009	[FORM XI
3.	Name of mother	:		
4.	Name of the husband/wife	•		
5.	Date of birth	:		
6.	Place of birth	:		
7.	Previous nationality	:		
8.	Occupation	;		
9.	Marks of identification	:		
10.	Address	;		
Place of Date of	e of Registered Person Issue	le.	Signature and Seal of Iss	uing Authority
" Suike	out whichever is not applicable		~ N/T	
		FORM		
	The C		p Rules, 2009	
		31	nt of India	
	Min	istry of H	Iome Affairs	
	Cert	tificate of	Registration	
				No
	is to certify that the person when the provisions of Section		lars are given below has been reg the Citizenship Act, 1955—	istered as a citizen
1.	Name	:		
2.	Name of father	3		
3.	Name of mother	:		
4.	Name of the husband/wife	2		g c.e. es
5.	Date of birth	\$		•
6.	Place of birth	į		
7.	Previous nationality	:		
8.	Occupation	:		
9.	Certificate of Registration n			
	place of issue of ⁵⁴ [Oversea	s Citizen of	India cardholder]:	

^{54.} Subs. for "overseas citizenship of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

10.	Marks of identification	:
11.	Address	:
Photogra	aph	
Signature	e of Registered Person	Signature and Seal of Issuing Authority
	Issue	Games and Sout of Issuing Marionity
Date of Is	ssue	
		FORM XII
	[See]	Rules 15(1) and 16 (1)]
	The C	Citizenship Rules, 2009
		overnment of India
		istry of Home Affairs
	Certi	ficate of Naturalisation
Mrs.	TT	No
himself (he laid down i said	the particulars set out in the above mentioned Act therefore, in pursuance of the saidthis certificate within the time and in the ct to the provisions of the saind be subject to all obligation, and have to all intents and	below, and has satisfied the Government that the conditions for the grant of naturalisation are fulfilled in the case of the e powers conferred by the said Act, the Government hereby cate of naturalisation, and declares that, upon taking the oath the manner required by the rules made in that behalf he/she d Act, be entitled to all political and other rights, powers and ms, duties and liabilities to which an Indian citizen is entitled purposes the status of an Indian citizen.
In Witr	ness whereof I have hereto su	abscribed my name this day of
Photogra	ph	Signature and Seal of Issuing Authority
		Particulars
1. Na	ame	÷
2. Ad	ldress	ż
3. Oc	ecupation	:
4. Pla	ace and date of birth	:
5. Pre	evious nationality	:

6.	Marital Status						
7.	Mark of identification						
8.	Name and nationality of wife/ husband						
9.	Name and nationality of father						
10.	Name and nationality of	:					

mother

Oath of allegiance

I, A-B, do solemnly affirm (or swear) that I will bear true faith and allegiance to the Constitution of India as by law established and that I will faithfully observe the laws of India and fulfil my duties as a citizen of India.

	Signature
	Designation
Affirmed/Sworn and subscribed this	day of 20 before me.
	Signature
	Designation

* Signature and designation of the officer authorized under Rule 38 of the Citizenship Rules, 2009, before whom the registration, declaration or oath of allegiance is made or taken.

FORM XIII

[See Rule 17(a)]

The Citizenship Rules, 2009

Register of the Persons registered as Indian Citizens under Sections 5(1)(a), (e) and (f) of the Citizenship Act, 1955

SI. No.	Name	Father's name	Date of Birth	Last permanent address outside India	Date from which resident in India	Present Address	Date of Registration	Remarks
1	2	3	4	5	6	7	8	9

Note.—Serial No. in this register should correspond with the number in the registration certificate.

FORM XIV

[See Rule 17(b)]

The Citizenship Rules, 2009

Register of Persons registered as Indian Citizens under Section 5(1)(c) of the Citizenship Act, 1955

	1	Sl. No.
, e	2	Full Name of applicant and address
	3	Occupation
	4	Place and date of birth
	5	Nationality
	6	Marital Status
	7	Full Name and Address of husband/wife
		Whether applicant has formally renounced or lost his/her former
	8	nationality or given an undertaking in writing to renounce it, if application is sanctioned. Reference to documentary anidance funnished to be given.
		evidence turnished to be given
	9	Particulars as to date and place of taking of oath of allegiance and actual issue of certificate
	10	Reference letter from State Government for warding details of application
	11	Remarks

Note.—Serial No. in this register should correspond with the number in the registration certificate.

FORM XV

[See Rule 17(c)]

The Citizenship Rules, 2009

Register of Minor Children registered as Indian Citizens under Section 5(1)(d) of the Citizenship Act, 1955

Sl. No.	Name	Father's Name	Date of Birth	Present Address	Remarks
1	2	3	4	5	6
	, 1 ti				
ĺ					

Note.—Serial No. in this register should correspond with the number in the registration certificate.

74

FORM XVI

[See Rule 17(d)]

The Citizenship Rules, 2009

Register of Persons registered as Indian Citizens under Section 5(1)(g) of the Citizenship Act, 1955

Sl. No.	Name	Father's name		Permanent address	Date from which	Present Address	Regis-	⁵⁵ [Ove Citizen o cardhe	of India	Remarks
				outside India	resident in India		tration	Certifi- cate No.	Place and Date of issue	
1	2	3	4	5	6	7	8	9	10	11

Note.—Serial No. in this register should correspond with the number in the registration certificate.

FORM XVII

[See Rule 17(e)]

The Citizenship Rules, 2009

Register of Certificate of Naturalisation and Oaths of Allegiance under Section 6(1) of the Citizenship Act, 1955

1	SI. No.
2	Full name and address
3	Profession or occupation
4	Place and date of birth
5	Previous nationality
6	Married, single, widower/widow, divorced
7	Full name of wife/husband
8	Full name of parent
9	Date of certificate assigned and sent to the State Government
10	Attestation by Secretary/Joint Secretary, Deputy Secretary/Under Secretary Ministry of Home Affairs
11	Particulars as to date and place of taking of oath of allegiance and actual issue of certificate
12	Reference, to letter from State Govt. forwarding details of application
13	Remarks

^{55.} Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

This Form when completed should be forwarded in triplicate to the Chief Secretary to the Government of the State in which the applicant is resident.

Note.—Serial No. in this register should correspond with the number in the registration certificate,

FORM XVIII

[See Rule 19(2)]

The Citizenship Rules, 2009

(To be filed in quadruplicate)

Application for Registration under Section 6-A of the Citizenship Act, 1955

			Photograph
1	Name in full of applicant (Block capitals, surname first)	,	
2.	Father's/Husband's name	*************************	
3.	Date and Place of birth		***************************************
4.	Sex, Height, Colour of eyes		
5.	Whether of Indian origin—If so, how		*******
6.	Present nationality		********
7.	Occupation or profession	***************************************	******************
8.	Date and place of arrival in Assam from Bangladesh	1	•••••
9.	First address in Assam after arrival	***************************************	
10.	Present address in Assam		***************
11.	Date from which ordinarily resident in Assam		• • • • • • • • • • • • • • • • • • • •
12.	Date and place of detection as a foreigner		***************************************
13.	Name and address of the Tribunal declaring him as a foreigner; case number and date of order		••••
14.	Name of husband/wife and children	***************************************	************
15.	Physical identification marks of applicant (1)		
1.0	(2)		
16.	Signature or thumb impression of applicant		200
2	To be filled in by the officer of the Registering Author		
1.	Registered aton		
2.	Registration No.		
3.	Fingerprints of registered person		

Date		
Place	SEAL	Name and signature of Registering Authority

Note.—A certified copy of the Tribunal order should be attached with the 1st, 3rd and 4th copy of this application.

FORM XIX

[See Rule 19(3)]

The Citizenship Rules, 2009

The names of the persons registered along with other particulars under Section 6-A of the Citizenship Act, 1955 by the registering authority...... district, Assam

Serial No.	Name	Father's/ Husband's Name	Date and Place of birth	Present Address
1	2	3	4	5

him, as a foreigner issued by Tribunal	residing in Assam	she completes 10 years from the date of declaration or registration whichever is later	
6	7	8	9

FORM XX

[See Rule 19(4)]

The Citizenship Rules, 2009

List of persons who have been Registered under Section 6-A of the Citizenship Act, 1955 during the quarter ending in March/June/September/December, 20....

		of birth		number and address of the Tribunal	registration	
1 2	3	4	5	6	7	8

		100 Miles 100 Mi
Date		
Place	SEAL	Signature of Registering Authority

needed accept to													
District.	 	 											

FORM XXI

[See Rule 22]

	The Citizens	hip Rules, 2009
	(To be fille	d in triplicate)
Declaration as to be filled in b	s required under Secto y the Person who doe	ion 6-A(6) of the Citizenship Act, 1955 s not wish to become a Citizen of India
100 m		laration
resident of	come a citizen of India nor	n/daughter/wife of
Date		
Place		Signature or thumb impression of the applicant.
TO BE FILL	ED IN THE OFFICE	OF REGISTERING AUTHORITY
Registration No foreigner under the For		egistration number is to be given after registering the
Date		
Place	SEAL	Signature of the Registering Authority
	⁵⁶ [F 0F	RM XXII
	.=	ale 23(1)]
		HIP RULES, 2009
OF THE A	OF RENUNCIATION ACT MADE BY A CIT	OF CITIZENSHIP UNDER SECTION 8 IZEN OF INDIA WHO IS ALSO A OF ANOTHER COUNTRY
1. I, capacity a	and was born at (with T	e and address of declaration) am of full age and Cehsil, District, State and Country)
	e not been married.	
	nounce my citizenship of	
	renounce my citizenship with date of issue	of India and surrender my Indian Passport No.
		nildren who are Citizens of India, if any
7. The circur	nstances in which/reasons	scent/Registration/Naturalisation)
I,	do solemnly and since	erely declare that the foregoing particulars stated in declaration conscientiously believing the same to be
true.		
		Signature
Made and subscrib	ed this day	ofbefore me.

^{56.} Form XXII subs. by G.S.R. 1049(E), dated 18-10-2018 (w.e.f. 22-10-2018).

*Signature
*Designation
PARTICULARS
1. Full name
2. Address
3. Profession or occupation
4. Place and date of birth
5. (Second) Nationality
6. Single, married, etc.
7. Name of wife or husband
8. Names and nationalities of parents
9. Names and full particulars of children, if any,
I, the undersigned, hereby state that I am an Indian citizen otherwise than by naturalization that I am householder, and that I am not the solicitor or agent of
correctness of the statements made by
Signature
Date
Full Postal address
*Signature and designation C.1.
*Signature and designation of the officer authorised under Rule 38 of the Citizenship Rules, 2009, before whom the registration, declaration or oath of allegiance is made or taken.]
FORM XXIII
[See Rule 23(2)]
The Citizenship Rules, 2009
Acknowledgement for the Declaration of Renunciation of
Citizenship of India under Section 8 of the Citizenship Act, 1955
Received declaration of renunciation of Indian citizenship under Section 8 of the Citizenship Act, 1955 from Miss/Ms/Mr
Indian Passport Nowith date of issue
Date Signature with seal of the receiving officer
⁵⁷ [FORM XXIV
[See Rule 23(3)]
THE CITIZENSHIP RULES, 2009
CERTIFICATE OF RENUNCIATION OF INDIAN CITIZENSHIP
UNDER RULE 23 OF THE CITIZENSHIP RULES, 2009
This is to certify that the person whose details are given below has voluntarily renounced the Indian citizenship and pursuant to Section 8 of the Citizenship Act, 1955, he/she shall cease to be a citizen of India with effect from the date of issue of this certificate:
 Name:

^{57.} Form XXIV subs. by G.S.R. 1049(E), dated 18-10-2018 (w.e.f. 22-10-2018).

3.	Mother's name:
4.	Date of Birth:
5.	Place of Birth:
6.	Indian Passport No.:
7.	Address:
8.	He/she has acquired the citizenship of India by Birth/Descent/Registration/Naturalization
	Signature and seal of the Issuing Authority
	Name:
	Designation:
Place	of Issue:
Date o	of Issue:]
	39.28 B

58 FORM XXIV-A

[See Rule 23(4)]

THE CITIZENSHIP RULES, 2009

REGISTER OF DECLARATIONS OF RENUNCIATION OF INDIAN CITIZENSHIP

Sl.	T2-11	ъ с .	DI	NT			NESC ST			
1138903258	INDUSCREASE C	Profession		Nationality		Married,		Mode	The	Remarks
No.	name	or	and	of	names	single,	where	of	circums-	
	1	оссираtion		declarant's	of	widower,	and	acquisi-	tances	
-	declarant		of	parents	parents	widow	date	tion	in	
	and		birth	İ		or	when	of	which/	
ĺ	address					divorced	declaration	Indian	reasons	
ļ	l :						made	citizen-	due to	
								ship	which	
i				1		!		by	applicant	
								the	intends	
I								applicant	to	
								by	acquire	
		i					8	Birth/	foreign	
;					89			Descent/	citizenship	
	20							Registra-	and	1
	8							tion/	renounce	
								Naturali-	Indian	
									citizenship	
(1)	(2)	(2)	(1)			1_0		1000		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
					ŀ					
										i

This Form when completed should be forwarded in triplicate to the Chief Secretary to the Government of the State in which applicant is resident.]

^{58.} Form XXIV-A ins. by G.S.R. 1049(E), dated 18-10-2018 (w.e.f. 22-10-2018).

FORM XXV

[See Rule 24(1)]

The Citizenship Rules, 2009

_	
Declaration of Intention to resume Indi of the Act made by a person who has on the loss of Indian Citizenship b with the provisions of Section 8(1)	ceased to be an Indian Citizen by his Parents in accordance of the Citizenship Act, 1955
1. I, (here insert name and address of	
2. My Father's full name is	
3. My Mother's full name is	
4. I ceased to be an Indian citizen by virtue of sub 1955, on	
[Here state the cause whereby the declarant's fath citizens, the year and date in which they ceased to be In-	ner/mother and the declarant ceased to be Indian
5. If I had not so ceased to be an Indian citizen, the fact that	I would now be an Indian citizen by reason of
[Here state the grounds on which the declarant citizen.]	claims that he or she would have been such a
6. I hereby declare my intention to resume Indian of to register this declaration	
I, A-B, do solemnly and sincerely declare that the are true and I make this solemn declaration conscients	e foregoing particulars stated in this declaration ously believing the same to be true.
	Signature
I, the undersigned, hereby state that I am an Indi I am a house-holder and that I am not the solicitor or the statements made by in his application	agent of I vouch for the correctness of
Date	Signature
	Name (in BLOCK LETTERS)
	Full postal address
Oath of alle	giance
I, A-B, do solemnly affirm (or swear) that I will of India as by law established, and that I will faithfull as a citizen of India.	pear true faith and allegiance to the Constitution y observe the laws of India and fulfil my duties
	Signature
	Designation
Affirmed/Sworn and subscribed this	day of 20 before me.

*Signature *Designation

Signature and designation of the officer authorised under Rule 38 of the Citizenship Rules, 2009, before whom the registration, declaration or oath of allegiance is made or taken.

Particulars

1.	Full name
2.	Address
3.	Profession or occupation.
4.	Place and date of birth
5.	Nationality
6.	Single, married, etc.
7.	Name of wife or husband
8.	Names and nationalities of parents
	FORM XXVI
	[See Rule 24(4)]
	The Citizenship Rules, 2009
	Government of India
	Ministry of Home Affairs
	Certificate of Resumption of Indian Citizenship
er v	No
	d being citizen of India, under the provisions of the proviso to Section 8(2) of the Citizenship
1.	Name
2.	Name of father
3.	Name of mother
4.	Name of husband/wife
5.	Date of birth
6.	Place of birth
7.	Occupation
8.	Marks of Identification
9.	Address
Signa Place	ture of registered person Signature and Seal of issuing authority of Issue
	AND DESCRIPTION OF THE PROPERTY OF THE PROPERT

FORM XXVII

[See Rule 24(5)]

The Citizenship Rules, 2009

Register of Declarations of Resumption of Indian Citizenship

Sl. No.	Full name of declarant and address	Profession or occupation	Place and date of birth	Nationality of declarant's parents	Full name of parents	Married, single, widower, widow or divorced	Place where and date when declaration made	Reference to orders etc. from Ministry of Home Affairs	Attestation by Secretary, Joint Secretary, Deputy Secretary/ Under Secretary, Ministry of Home Affairs	Reference to letter along with which declaration of resumption received	Remarks
1	2	3	4	5	6	7	8	9	10	11	12
			İ								

This form when completed should be forwarded in triplicate to the Chief Secretary to the Government of the State in which the applicant is resident.

59[FORM XXVIII

[See Rule 29(1)]

THE CITIZENSHIP RULES, 2009

APPLICATION FOR REGISTRATION AS AN OVERSEAS CITIZEN OF INDIA CARDHOLDER UNDER SECTION 7-A OF THE CITIZENSHIP ACT, 1955

Note.—Please see Instructions before filling up the Form

INDIAN ORIGIN APPLICANT

		3	
	Part A		Affix your
	Personal Particulars (as i	n Passport)	photo of size
			51x51 mm
Sig	gnature/Left thumb		
Imp	pression [in use of those	•	
wh	no cannot sign]		
1.	Surname		
2.	Middle Name		
3.	Given Name		MANA
4.	Given Other names [If you are known by any other name(s)]	2000 2000 8000	3.7
	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1		

^{59.} Form XXVIII subs. by G.S.R. 1049(E), dated 18-10-2018 (w.e.f. 22-10-2018).

10.00	
5.	Gender
	[Male/Female/Transgender]
6.	Date of birth
7.	Place of birth (in India/abroad)
	[Mention District, City, State, Country]
8.	Marital Status
	[Unmarried/Married/Separated/Divorced/ Widowed/Widower]
9.	Visible Distinguishing Marks on the body
10.	Present nationality [along with National Identification Number, if available]
11.	Whether holding dual nationality? if yes, mention country and passport details (a) Country Passport number: (b) Country Passport number:
12.	Previous nationality held (if any)
	[Mention Passport Number and Date of renunciation (if any)]
Fai	nily Details
13.	Father's Name
14.	Father's Nationality
15.	Father's profession
16.	Mother's Name
17.	Mother's Nationality
18.	Mother's profession
19.	Spouse Name
20.	Spouse Nationality
21.	Spouse Profession
22.	Date of Birth of spouse
23.	Date of Marriage
24.	Spouse Passport Number
25.	Spouse passport issue place and validity of passport
26.	Name of Root Indian Citizen or Root Indian person eligible to be Indian Citizen and his/her Relationship with the applicant

	ssport details of applicant	<u>, </u>	
27.	Passport number		43
28.	Place of issue	(C) (C) (C) (C) (C) (C) (C) (C) (C) (C)	
29.	Date of issue and expiry date	1	
30.	Previous passport number if any		
Oc	cupation details		
31.	Occupation [Specific field of work]		7.5. W
32.	Employer's address		
33.	Employer's contact number		
34.	If retired, from which Department/Office/ Organization		
Ãр	plicant's contact details	553.03	1.00 k
35.	Present complete address (India and abroad)		
36.	Phone number		100 (000000 pg)
37.	E-mail address	,	3-2-4
38.	Mobile number		
Sig	Personal Particularisature/Left thumb	ars (as in Passport)	Affix your photo of size 51x51 mm
	oression [in use of those or cannot sign]		
1.	Surname		
2.	Middle Name		
3.	Given Name		
4.	Given Other names [If you are known by any other name(s)]	÷	3.ª
5.	Gender		· · · · · · · · · · · · · · · · · · ·
	[Male/Female/Transgender]		
6.	Date of birth		
7.	Place of birth (in India/abroad) [Mention District, City, State, Country]		
8.	Marital Status [Married/Separated/Divorced/Widowed/ Widower]		

	77 11 21 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	
9.	Visible Distinguishing Marks on the body	
10.	Present nationality [along with National Identification Number, if available]	
11.	Whether holding dual nationality? if yes, mention country and passport details (a) Country Passport number:	
	(b) Country Passport number:	
12.	Previous nationality held (if any)	
	[Mention Passport Number and Date of renunciation (if any)]	
Fai	mily Details	
13.	Father's Name	
14.	Father's Nationality	
15.	Father's profession	
16.	Mother's Name	
17.	Mother's Nationality	
18.	Mother's profession	
19.	Spouse Name	
20.	Spouse Nationality	
21.	Spouse Profession	
22.	Date of Birth of spouse	
23.	Date of Marriage	
24.	Whether married in India or abroad?	
25.	If marriage is solemnised in India, whether marriage registered with the Registrar of Marriages?	
26.	If marriage is solemnised abroad, whether the marriage certificate is Apostled/certified by the Indian Mission/Post concerned?	
27.	Whether marriage still subsisting?	Yes/No
28.	Spouse passport number	
29.	Spouse local address abroad	
30.	Spouse passport issue place and validity of passport	
31.	Is your Spouse an Overseas Citizen of India cardholder?	Yes/No
	If yes, please mention spouse card registration no., date of issue and place of issue	
32.	Whether you have more than one living spouse?	Yes/No

	If Yes, give details		
33.	Whether your spouse has any other living spouse?	Yes/No	
	If Yes, give details		
Pas	sport details	L	
34.	Passport Number		
35.	Place of issue		
36.	Date of issue and expiry date		
37.	Previous passport number (if any)	15 2000 50	
Oc	cupation details		
38.	Occupation		
39.	Employer's address		
40.	Employer's contact number	0.00000	M 25 27 M 25 M 25 M
41.	If retired, from which Department/Office/ Organisation		
Ap	plicant's contact details		
42.	Present complete address (India and abroad)	# 80 HOND	
43.	Phone number		
44.	Email address		
45.	Mobile number		
			MINOR CHILI
	PAI	er A	Affix your
	Personal Particula	urs (as in Passport)	photo of size
		a"	51x51 mm
Sig	nature/Left thumb		
	oression [in use of those		
who	o cannot sign]		
1.	Surname	23.0	
2.	Given Name		
3.	Other names [If you are known by any other name(s)]		
4.	Gender		
	(Male/Female/Transgender)		
5.	Date of birth		***
6.	Place of birth (in India/abroad)		
	[Mention District, City, State, Country]		

7.	Visible Distinguishing Marks on the body	
8.	Present nationality [along with National Identification Number, if available]	
9.	Whether holding dual nationality? if yes, mention country and passport details	
ĺ	(a) Country Passport number	
	(b) Country Passport number	
10.	Previous nationality held	
! !	[Mention Passport/Renounced (if any)]	
Fa	mily Details	
11.	Father's Name	
12.	Father's Nationality	
13.	Father's profession	
14.	Mother's Name	
15.	Mother's Nationality	
16.	Mother's profession	
17.	Name of Root Indian Citizen or Root Indian person eligible to be Indian Citizen and his/her Relationship with applicant	
Pas	sport details	
18.	Passport number	Т
19.	Place of issue	
20.	Date of issue and expiry date	
21.	Previous passport if any	
Ap	plicant's contact details	
22.	Present complete address (India and abroad)	
23.	Phone number	
24.	E-mail address	
25.	Mobile number	

PART B

Other details of Applicant(s) [Applicable to all categories]

 Have you/any member of your family applied for Overseas Citizen of India registration earlier? Yes/No

If yes, give details:

Name and Relationship	Reference No.	Date when applied	Place where applied	Status [Granted/ Not yet]

2.	Have you surrendered/got your previous Overseas Citizen of India card cancelled?	Yes/No
	Please mention number and date of issue of previous Overseas Citizen of India card	
3.	Whether the applicant had ever been a citizen of Pakistan or Bangladesh at any time?	Yes/No
	If yes, give specific details:	
4.	Whether either of parents or grandparents or great-grandparents of the applicant had ever been a citizen of Pakistan or Bangladesh at any time?	Yes/No
	If yes, give specific details:	
5.	(a) Whether the applicant (other than the minor child/children) has worked/is working in Armed Forces/Paramilitary/Police/Security/Intelligence organizations?	Yes/No
	If yes, give specific details:	
	(b) Have you undergone compulsory military/police/home conscription/ training in your native country?	Yes/No
	If yes, period of compulsory training:	
	(c) Are you still serving in armed/police forces beyond compulsory training period prescribed by rule in that country (Not applicable to a minor child)?	Yes/No
6.	Date and method of acquisition of present nationality (By Birth/Descent/ Registration/Naturalisation)	Yes/No

Applicant's Name	Method of Acquisition of present nationality	Date of Acquisition
	225	

 Details of Family members/relatives who are staying in India, if any (for Indian reference only)

No.	Name	Present address	Relationship	Age
	-			

		
8.	Have you sought asylum (political or otherwise) in any country before applying for citizenship? If Yes, please give full particulars/details:	Yes/No
9.	Have you ever been convicted by Court of Law of any country? If Yes, please give full particulars/details:	Yes/No
10.	Have you ever been refused entry/deported by any country including India?	Yes/No
	If Yes, please give full particulars/details:	
11.	Have you been associated with any organisation (Government or non-Government)/Political Party/Group accused of or guilty of any rights violation?	Yes/No

If Yes, please give full particulars/details:

12. Have you ever been engaged in human trafficking/drug trafficking/child abuse/crime against women/Economic offense/Financial Fraud?

Yes/No

If Yes, please give full particulars/details:

13. Have you ever been engaged in cyber crime/terrorist activities/sabotage/espionage/genocide/political killing/other acts of violence?

Yes/No

If Yes, please give full particulars/details:

14. Have you ever, by any means or medium, expressed views that justify or glorify terrorist violence or that may encourage others to terrorist acts or other serious criminal acts? Yes/No

If Yes, please give full particulars/details:

15. Details of Criminal Proceedings against the applicant, if any, anywhere

Sl. No.	Applicant's Name	Date of Incidence	Place of Incidence	Nature of Incidence	Outcome of criminal proceedings, if any
		8			

16. Whether applicant is-

(a) Currently under any investigation

Yes/No

(b) Wanted for questioning

Yes/No

(c) Facing charges for any offence in any country

Yes/No

- ' If Yes, please give details:

DECLARATION

- 1. (Name of the applicant) solemnly and sincerely declare that foregoing particulars stated on this application are true and I make this solemn declaration consciously believing the same to be true. In case the information is found to be false at any stage, I am liable for legal action/cancellation of registration as Overseas Citizen of India cardholder/ deportation/ blacklisting or any other action as deemed fit by the Government of India. I have no objection to share the requested personal particulars for processing of Overseas Citizen of India card by the security agencies.
- I shall not use the Overseas Citizen of India card for undertaking any TABLIGH activities in India.
- I shall not use the Overseas Citizen of India card for undertaking any missionary or mountaineering activities or Research in India without prior permission from the competent authority designated by the Government of India.
- 4. In the event of dissolution of marriage or marriage to another foreigner or death of Indian spouse, I shall surrender my card to the issuing authority or mission [applicable to spouse based applications].

the Applicant

Place:

*Application for Minor child

I am a parent/legal guardian**/legal adoptee parent of	to whom the foregoing
particulars relate. I hereby apply on behalf of my/ the child for h	is/ her registration as an Overseas
Citizen of India Cardholder.	

	1):	ite	::
--	---	----	-----	----

Place:

Signature of the Applicant

- * To be filled only for minor applicant
- ** In the case of legal guardian, enclose proof of guardianship
- *** In the case of legal adoptee parent, enclose legal adoption documents.]

FORM XXIX

[See Rule 33(1)]

The Citizenship Rules, 2009 Certificate of Registration

(60[Overseas Citizen of India cardholder])

This is to certify that the person whose particulars are given in this certificate has been registered as an ⁶¹[Overseas Citizen of India cardholder] under the provisions of Section 7-A of the Citizenship Act, 1955.

1.	Surname	
2.	Given Name(s)	
3.	Nationality 4. Sex 5. Date of Birth	Photograph
6.	Place of Birth.	
7.	Occupation	
8.	Name of father/Legal guardian	
9.	Name of Mother	
10.	Address	***********
11.	Passport No Date of issue Place of Issue	**********
12.	Visible Distinguishing Mark of OCI Certificate Holder	
13.	File No.	
Photogr	raph	
Place of	issue Signature an	d Seal of issuing authority

^{60.} Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{61.} Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

Date of issue.....

[See Rule 33(3) and 35(3)] The Citizenship Rules, 2009

Register of persons registered as ⁶²[Overseas Citizen of India cardholder] under Section 7-A and is cancelled under Section 7-D of the Citizenship Act, 1955

SI. No.	Full name and address of the applicant	Father's name	Place and date of birth	Nationality	Last permanent address outside India	Date from which resident in India	Date and place of registration	Date and place in case of renunciation	Date and place in case of cancellation and U-visa No.	Remarks
1	2	3	4	5	6	7	8	9	10	11

Note.—Serial No. in this register should correspond with the number in the registration certificate.

⁶³[FORM XXXI

[See Rule 34(1)]

THE CITIZENSHIP RULES, 2009

DECLARATION OF THE RENUNCIATION OF THE CARD REGISTERING AS AN OVERSEAS CITIZEN OF INDIA CARDHOLDER UNDER SECTION 7C(1) OF THE CITIZENSHIP ACT, 1955 MADE BY AN OVERSEAS CITIZEN OF INDIA CARDHOLDER

1,	i,(here insert full name and address of declarant) am of full
	age and capacity and was born at on
2.	I am registered as an Overseas Citizen of India cardholder.
3.	I hereby renounce my Overseas Citizen of India cardholder and surrender* the Certificate
	of Registration No dated issued at
4.	I, do solemnly and sincerely declare that the foregoing particulars stated in this declaration are true, and I make this solemn declaration conscientiously believing the same to be true.
Date	Signature
Made	and subscribe this
	**Signature

**Designation.....

^{62.} Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{63.} Form XXXI subs. by G.S.R. 1049(E), dated 18-10-2018 (w.e.f. 22-10-2018).

PARTICULARS

1.	Full Name
2.	Address
3.	Occupation
4.	Place and date of birth
5.	Nationality
6.	Name of wife or husband
7.	Number and date of certificate of registration as an Overseas Citizen of India cardholder
8.	Name and full particulars of minor children who are registered as Overseas Citizen of India cardholder if any
*Pleas	se attach original certificate of registration with the declaration.
	nature and designation of the officer of the designated authority specified under Rule 34 enship Rules, 2009.]
	FORM XXXII
	[See Rule 34(2)]
	The Citizenship Rules, 2009
	Acknowledgement
Section 7-6 o, W/o, S/o 	red declaration of renunciation of 64[Overseas Citizen of India cardholder] under C(1) of the Citizenship Act, 1955 from Miss/Ms/Mr
Date	Signature with seal of the Receiving Officer
	FORM XXXIII
	[See Rule 37]
	The Citizenship Rules, 2009
0	VA.€9 (20)
below, has	ed that
	Particulars
1.	Age
	Height
3.	Hair
4.	Eyes
	Special peculiarities and identification marks
6.	Name and Surname
	(in Block Letters)
7.	Date of birth
8.	Nationality of origin
9.	Surname and forenames of father
	(in Block Letters)
	Occupation or profession
11.	Present address

^{64.} Subs. for "overseas citizenship of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

Photograph	h

Signature of the grantee	Signature of the issuing authority
Place of issue	
Date of issue	

SCHEDULE II

[See Rule 26]

The Citizenship Rules, 2009

- 1. (1) When the Central Government refers the case of a citizen of India to a Committee of Inquiry under sub-section (3) of Section 10 (which relates to deprivation of citizenship of India), the Committee of Inquiry (in this Schedule referred to as "the Committee") shall before holding the inquiry, cause notice to be given to the person to whom the inquiry relates, stating the time and the place where it will be held and the nature thereof and informing him that he will be entitled to be present and/or to be represented by counsel or solicitor, or if the Committee think fit, by some other person approved by them.
 - (2) A notice under this rule may be given,
 - (a) in a case where the address of the person concerned is known, by causing the notice to be delivered to him personally or by sending it to him to the address by post;
- (b) in a case where that person's address is not known, by sending it to his last known address and in such manner, if any, as the Chairman of the Committee shall consider fit.
- (3) A notice as aforesaid shall be given at such time (not being less than 30 days) before the holding of the inquiry, as the Chairman of the Committee shall consider reasonably necessary.
- 2. A notice under Paragraph 1 may require the person concerned to answer it in writing and to furnish in writing to the Committee any information, which they consider material, to be verified in such manner, as they may be required.
- 3. The Committee shall, while inquiring into any matter under sub-section (6) of Section 10 of the Act, have all the powers of a Civil Court trying a suit under the Code of Civil Procedure, 1908 (5 of 1908) and, in particular, in respect of the following matters, namely:
 - (a) summoning and enforcing the attendance of any person and examining him on oath;
 - (b) discovery and production of any document;
 - (c) receiving evidences on affidavit;
 - (d) issuing commission for the examination of witnesses or documents.
- 4. The Committee may act upon any information, which is available whether or not such information is given on oath or would be admissible as evidence in a court.
- 5. The Committee may invite any Government department or Ministry of the Government of India, which appears to them to be interested to appoint a person to represent the department or Ministry at the inquiry.
- **6.** (1) The Committee may act notwithstanding any vacancy in their number, and the quorum of the Committee shall be two.

- (2) The Committee may delegate one or more of their members to inquire into any particular matter relating to the inquiry, and the member or members so delegated shall, for this purpose, have all the powers of the Committee under sub-paragraph (1) of Paragraph 3.
 - 7. The Committee may postpone or adjourn the inquiry from time to time.
- **8.** The Committee may allow or refuse to allow the public or any portion thereof to be present during the whole or any part of the inquiry.
- 9. Subject to the foregoing paragraphs, the procedure at the inquiry shall be such as the Committee may determine.

SCHEDULE III

[See Rule 40(2)]

The Citizenship Rules, 2009

- 1. Where it appears to the Central Government that a citizen of India has voluntarily acquired the citizenship of any other country, it may require him to prove within such period as may be fixed by it in this behalf, that he has not voluntarily acquired the citizenship of that country; and the burden of proving that he has not so acquired such citizenship shall be on him.
- 2. For the purpose of determining any question relating to the acquisition by an Indian citizen of the citizenship of any other country, the Central Government may make such reference as it thinks fit in respect of that question or of any matter relating thereto, to its Embassy in that country or to the Government of that country and act on any report or information received in pursuance of such reference.
- 3. The fact that a citizen of India has obtained on any date a passport from the Government of any other country shall be conclusive proof of his having voluntarily acquired the citizenship of that country before that date.
- **4.** Where a person, who has become an Indian citizen by virtue of the Goa, Daman and Diu (Citizenship) Order, 1962, or the Dadra and Nagar Haveli (Citizenship) Order, 1962, issued under Section 7 of the Citizenship Act, 1955 (57 of 1955) holds a passport issued by the Government of any other country, the fact that he has not surrendered the said passport on or before the 19th January, 1963 shall be conclusive proof of his having voluntarily acquired the citizenship of that country before that date.
- 5. In determining whether a citizen of India has or has not voluntarily acquired the citizenship of any other country, the Central Government may take the following circumstances into consideration, namely:
 - (a) whether the person has migrated to that country with the intention of making it his permanent home;
 - (b) whether he has in fact taken up permanent residence in that country; and
 - (c) any other circumstances relevant to the purpose.
- 6. Notwithstanding anything contained in Paragraph 4, a citizen of India who leaves or has left India without a travel document issued by the Central Government and resides outside India for a period exceeding three years, shall be deemed to have voluntarily acquired the citizenship of the country of his residence.
- 7. Notwithstanding anything contained in Paragraph 4, a citizen of India shall be deemed to have voluntarily acquired the citizenship of Pakistan—
 - (a) if he has migrated to Pakistan with the intention of making it his permanent home; or
 - (b) if he has obtained any certificate of domicile in Pakistan or declared himself to be a citizen of Pakistan or of Pakistan domicile; or
 - (c) if he has applied for and obtained, a right, title or interest in evacuee property in Pakistan;

(d) if he has obtained a temporary permit for entry into India from Pakistan.

Explanation.—For the purpose of clause (a) of this paragraph, a person shall not be deemed to have migrated to Pakistan with a view to making that country his permanent home—

- (i) if he has left for a place in West Pakistan with a "no objection certificate" and has returned to India under such permit for permanent return or resettlement as may have been issued by or under the authority of any law in force in India or of the Government of India, or
- (ii) if having left India at any time between the 1st February, 1950 and the 15th October, 1952, for a place in West Pakistan, he has returned to India with a repatriation certificate issued by or under the authority of any law in force in India or of the Government of India.

SCHEDULE IV

[See Rule 41]

The Citizenship Rules, 2009

TABLE OF FEES

Sl. No.	Matter in which fee is to be taken	Amou	ant of fee		
	-	In India (Rs)	Elsewhere (Rs)		
(1)	(2)	(3)	(4)		
⁶⁵ [1.	Registration as a citizen of India under Section 5 of the Act—		1000		
	(1) Under Section 5(1)(a) and 5(1)(b)—				
	(a) in respect of persons belonging to minority community in Afghanistan, Bangladesh and Pakistan (namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians)—				
	(i) With the application	100			
	(ii) Grant of certificate of registration	100			
	(b) for all others not covered under (a) above—				
	(i) With the application	500			
	(ii) Grant of certificate of registration	5000			
	(2) Under Section $5(1)(c)$ —				
	(a) in respect of persons belonging to minority community in Afghanistan, Bangladesh and Pakistan (namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians)—				
	(i) With the application	100			
	(ii) Grant of certificate of registration	100			
	(b) for all others not covered under (a) above—				
	(i) With the application	500	500		
	(ii) Grant of certificate of registration	10,000	15,000		
	(3) Under Section 5(1)(<i>d</i>) and 5(4)—				

^{65.} Subs. by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

U	CITEDITOTHI RODES, 2	007	Įben.
Sl. No.	Matter in which fee is to be taken	Amou	nt of fee
	·	In India (Rs)	Elsewhere (Rs
(1)	(2)	(3)	(4)
	(a) in respect of persons belonging to minority community in Afghanistan, Bangladesh and Pakistan (namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians)—		
	(i) With the application	100	
	(ii) Grant of certificate of registration	100	
	(b) for all others not covered under (a) above—		
ž.	(i) With the application	250	500
	(ii) Grant of certificate of registration	3000	4000
	(4) Under Section 5(1)(e) and 5(1)(f)—		
	(a) in respect of persons belonging to minority community in Afghanistan, Bangladesh and Pakistan (namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians)—		
	(i) With the application	100	
	(ii) Grant of certificate of registration	100	
	(b) for all others not covered under (a) above—		
	(i) With the application	500	500
	(ii) Grant of certificate of registration (2) Under Section 5(1)(g)—	5000	15,000
	(i) With the application	500	
	(ii) Grant of certificate of registration	5000	
2.	Naturalisation as a citizen of India under Section 6(1) of the Act—		
	(a) in respect of persons belonging to minority community in Afghanistan, Bangladesh and Pakistan (namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians)—		
	(i) With the application	100	
	(ii) Grant of certificate of registration	100	
	(b) for all others not covered under (a) above—		
	(i) With the application	1500	
	(ii) Grant of certificate of registration	13,500]	
3.	Grant of a certificate of naturalization in case of doubt	5000	

Sl.	Matter in which fee is to be taken	Amoun	t of fee
No.		In India (Rs)	Elsewhere (Rs)
(1)	(2)	(3)	(4)
4.	Witnessing the signing of an application or declaration mentioned in Rule 38 of these rules, administering the oath of allegiance	500	1000
5.	Registration of a declaration of intention to resume Indian citizenship or renunciation of citizenship	5000	7000
6.	Supplying a certified true copy of any notice, certificate, order, declaration or entry given, granted or made by or under the Act	500	
7.	Supplying a certified copy of a certificate of naturalization	2000	
8.	Registration as an ⁶⁶ [Overseas Citizen of India cardholder] under Section 7-A of the Act.*	US \$ 275 or an amount equivalent in local currency	US \$ 275 or an amount equivalent in local currency
9.	Renunciation of ⁶⁷ [Overseas Citizen of India cardholder].	US \$ 25 or an amount equivalent in local currency	US \$ 25 or an amount equivalent in local currency
10.	Re-issuance of certificate to ⁶⁸ [Overseas Citizen of India cardholder]*	US \$ 25 or an amount equivalent in local currency	US \$ 25 or an amount equivalent in local currency
11.	Issuance of duplicate certificate to ⁶⁹ [Overseas Citizen of India cardholder]*	US \$ 100 or an amount equivalent in local currency	US \$ 100 or an amount equivalent in local currency
12.	⁷⁰ [* * *]		
13.	⁷¹ [* * *]		1000

*Note.- Out of the fee charged, a sum of US \$ 25 or an equivalent amount in local currency shall be non-refundable. The balance amount shall be refunded in case the application is not accepted.

^{66.} Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{67.} Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{68.} Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{69.} Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{70.} Omitted by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

^{71.} Omitted by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

[भाग II—खण्ड 3(i)] भारत का राजपत्र : असाधारण 29

11. उक्त नियमों की अनुसूची 4 में, क्रम सं. 2 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम सं0 और प्रविष्टियां अंत:स्थापित की जाएंगी, अर्थात् :--

"2क	अधिनियम की धारा 6ख के अधीन भारतीय नागरिक के रूप में रजिस्ट्रीकरण या देशीयकरण-आवेदन के साथ	50	"1

[फा. सं. 26011/01/2015-आई.सी.-I(पार्ट)]

बी. सी. जोशी, संयुक्त सचिव

टिप्पण: नागरिकता नियम, 2009 भारत के राजपत्र में अधिसूचना सा.का.नि. सं. 124(अ), तारीख 25 फरवरी, 2009 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सा.का.नि. सं. 1158(अ), तारीख 3 दिसंबर, 2018 द्वारा किया गया।

MINISTRY OF HOME AFFAIRS

NOTIFICATION

New Delhi, the 11th March, 2024

- **G.S.R. 172(E).** In exercise of the powers conferred by section 18 of the Citizenship Act, 1955 (57 of 1955), the Central Government hereby makes the following rules to further amend the Citizenship Rules, 2009, namely:-
- 1. Short title and commencement. (1) These rules may be called the Citizenship (Amendment) Rules, 2024.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the Citizenship Rules, 2009 (hereinafter referred to as the said rules), after rule 10, the following rule shall be inserted, namely: -
 - "10A. Application for grant of citizenship by registration or naturalisation by persons eligible under section 6B.- (1) An application from a person eligible under section 6B, for grant of citizenship by registration or naturalisation, shall not be entertained unless-
 - (a) the application from a person of Indian origin for registration as a citizen of India fulfilling the conditions under clause (a) of sub-section (1) of section 5, is submitted in Form IIA and is in accordance with rule 4 except clauses (a) and (b) of the said rule; or
 - (b) the application from a person who is married to a citizen of India, for registration as a citizen of India fulfilling the conditions under clause (c) of sub-section (1) of section 5, is submitted in Form IIIA and is in accordance with rule 5 except clauses (a) and (b) of subrule (1) of the said rule; or
 - (c) the application from a person who is a minor child of a person who is a citizen of India, for registration as a citizen of India fulfilling the conditions under clause (d) of sub-section (1) of section 5, is submitted in Form IVA and is in accordance with rule 6 except clause (a) of the said rule; or
 - (d) the application from a person whose parents are registered as citizens of India, for registration as a citizen of India fulfilling the conditions under clause (e) of sub-section (1) of section 5, is submitted in Form VA and is in accordance with rule 7 except clauses (a) and (b) of the said rule; or
 - (e) the application from a person who or either of his parents was a citizen of Independent India, for registration as a citizen of India fulfilling the conditions under clause (f) of subsection (1) of section 5, is submitted in Form VIA and is in accordance with rule 8 except clauses (a) and (b) of the said rule; or
 - (f) the application from a person who is registered as an Overseas Citizen of India Cardholder, for registration as a citizen of India fulfilling the conditions under clause (g) of sub-section (1) of section 5, is submitted in Form VIIA and is in accordance with rule 9 except clauses (a) and (b) of the said rule; or

- (g) the application from a person for grant of citizenship by naturalisation fulfilling the qualifications for naturalisation under the provisions of the Third Schedule, is submitted in Form VIIIA which includes-
 - (i) an affidavit verifying the correctness of the statements made in the application along with an affidavit from an Indian citizen testifying the character of the applicant; and
 - (ii) a declaration from the applicant that he has adequate knowledge of one of the languages as specified in the Eighth Schedule to the Constitution.

Explanation.—The applicant shall be considered to have adequate knowledge of the concerned language if he can speak or read or write that language.

- (2) Every application made by the applicant under sub-rule (1) shall have a declaration to the effect that the citizenship of his country shall stand renounced irrevocably in the event of his application being approved and that he shall not raise any claim on it in future.
- (3) Every application made under this rule shall be accompanied by
 - (a) a copy of any one of the documents specified in Schedule IA;
 - (b) a copy of any one of the documents specified in Schedule IB; and
 - (c) an affidavit in format specified in Schedule IC. ".
- 3. In the said rules, after rule 11, the following rule shall be inserted, namely:-

"11A. Authority to which application may be made by a person applying under section 6B,-

- (1) An application for registration or naturalisation under section 6B shall be submitted by the applicant in electronic form to the Empowered Committee through the District Level Committee as may be notified by the Central Government.
- (2) On submission of the application, an acknowledgment in Form IX shall be generated electronically.
- (3) The District Level Committee headed by Designated Officer, as may be specified, shall verify the documents submitted by the applicant along with the application.
- (4) The Designated Officer shall administer to the applicant the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955 (57 of 1955) and thereafter, sign the oath of allegiance and forward the same in electronic form along with confirmation regarding verification of documents to the Empowered Committee.
- (5) In case an applicant fails to appear in person to subscribe the application and take oath of allegiance despite giving reasonable opportunities, the District Level Committee shall forward such application to Empowered Committee for consideration of refusal.".
- 4. In the said rules, after rule 13, the following rule shall be inserted, namely:-
 - **"13A.** Scrutiny of applications by Empowered Committee. (1) The Empowered Committee referred to in rule 11A may scrutinise the application for grant of citizenship by registration or naturalisation submitted by an applicant under section 6B to ensure that the application is complete in all respects and that the applicant satisfies all the conditions laid down in section 6B.
 - (2) On being satisfied after making such inquiry as it considers necessary for ascertaining the suitability of the applicant that he is a fit and proper person to be registered or naturalised, as the case may be, the Empowered Committee may grant him the citizenship of India.".
- 5. In the said rules, in rule 14, after sub-rule (2), the following sub-rules shall be inserted, namely: -
 - "(2A) Every person who is registered as a citizen of India under section 6B shall be issued a digital certificate of registration in Form XA or XIA, as the case may be.
 - (2B) Hard copy of the certificate of registration shall be issued to the applicant in case he opts for the same.
 - (2C) The certificate shall be digitally signed or signed by the Chairman of Empowered Committee.".
- 6. In the said rules, in rule 15, after sub-rule (1), the following sub-rules shall be inserted, namely: -
 - "(1A) Every person who by naturalisation is made a citizen of India under section 6B shall be issued a digital certificate of naturalisation in Form XIIA.

[भाग II—खण्ड 3(i)] भारत का राजपत्र : असाधारण 31

- (1B) Hard copy of the certificate of naturalisation shall be issued to the applicant in case he opts for the same
- (1C) The certificate shall be digitally signed or signed by the Chairman of Empowered Committee.".
- 7. In the said rules, in rule 17, -
 - (i) in clause (a), after the word and figure "section 5", the words, figure and letter "or section 6B" shall be inserted;
 - (ii) in clause (b), after the word and figure "section 5", the words, figure and letter "or section 6B" shall be inserted:
 - (iii) in clause (c), after the word and figure "section 5", the words, figure and letter "or section 6B" shall be inserted;
 - (iv) in clause (d), after the word and figure "section 5", the words, figure and letter "or section 6B" shall be inserted;
 - (v) in clause (e), after the word and figure "section 6", the words, figure and letter "or section 6B" shall be inserted:
- 8. In the said rules, in rule 38, after sub-rule (2), following sub-rule shall be inserted, namely:-
 - "(3) In case of an application submitted under section 6B, the oath of allegiance required by sub-section (2) of section 5 or sub-section (2) of section 6 shall be of no effect, unless it is signed in the presence of, or administered by the Designated Officer as specified in rule 11A.".
- 9. In the said rules, in Schedule I, -
 - (i) after Form II, the following Form shall be inserted, namely:-

"FORM IIA

[See rule 10A(1)(a)]

The Citizenship Rules, 2009

APPLICATION FOR REGISTRATION AS A CITIZEN OF INDIA UNDER SECTION 6B OF THE CITIZENSHIP ACT, 1955 MADE BY A PERSON OF INDIAN ORIGIN FULFILLING THE CONDITIONS UNDER SECTION 5(1)(a) OF THE ACT

Note: Please write/print in	BLOCK I	LETTERS
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PART I

1.	I,
2.	My father's full name is
3.	My mother's full name is
4.	My wife's/husband's full name is

32		THE GAZETTE OF INDIA : EXTRAORDINARY				[PART II—SEC. 3(i	
5.	Deta	ils of res	sidence in India:				
	(a) I	Oate of e	ntry into India				
	(b) I have resided in India continuously for a period of 12 months immediately preceding the date of application				Y	es/No	
	(c) During the eight years immediately preceding the said period of twelve months, I have resided in India for period amounting in the aggregate to not less than six years				Y	es/No	
	(d)	Details	with address of resi	dence in India for the la	st nine years		
		S.No.	Details with add India for the last	dress of residence in nine years	From	То	Years Months
		1		2	3	4	5
			1		•		
6.	(a)	Sex	:				
	(b)	Occ	upation :				
	(c)	If in	service, address of	employer:			
	(d)	Mar	k of identification: .				
7.				rity community from A hists, Jains, Parsis and			d Pakistan, you belong
8.	Pass	Passport particulars: (if available)					
	(a) C	ountry:.					
	(b) N	lumber:					
9.	Visa	Visa valid up to (if available):					
10.	Deta	ils of far	mily members who a	re staying in India with	the applicant:		
	S.	No.	Name	Present Address	Relationship	A	Age
		1	2	3	4		5
		I				1	

11. Details of criminal proceedings, if any:

S.No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

PART II

12. I have/have not previously renounced or been deprived of the citizenship of India.

(If the applicant has renounced his Indian citizenship, here state the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship, state the date on which and the authority by whom, the order of deprivation was made.)

I have/have not previously applied for registration as a citizen of India and the application has/has not been rejected.

14.	I hereby declare that my intention is to make India as permanent home and I undertake that the citizenship o my country shall stand renounced irrevocably in the event of my application being approved and that I shall no raise any claim on it in future.
15.	I, do solemnly and sincerely declare that the foregoing particulars, stated in this application are true and I make this solemn declaration conscientiously believing the same to be true.
	Date: Signature of applicant:
	Made and subscribed thisdayof20 before me.
	*Signature
	*Designation
	Oath of Allegiance
	th and allegiance to the Constitution of India as by law established and that I will faithfully observe the laws o lia and fulfill my duties as a citizen of India.
	Signature of applicant
	Affirmed/Sworn and subscribed thisdate of
	*Signature
	*Designation
	*Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009,
	(This Form complete in all respects shall be submitted to the designated officer under rule 11A within whose jurisdiction the applicant is ordinarily resident for transmission to the Empowered Committee a specified in rule 11A)
	DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT
1.	A copy of any one of the document in Schedule 1A
2.	A copy of any one of the document in Schedule 1B
3.	An Affidavit in format as in Schedule 1C
4.	A copy of the valid or expired Foreign Passport, if available
5.	A copy of the valid or expired Residential Permit, if available
	Evidence of the date of birth of the parents viz. a copy of the passport or birth certificate. In case of non ailability of passport of mother/ father, birth certificate of the applicant clearly indicating the name, address d nationality of mother/ father.";
(ii)	after Form III, the following Form shall be inserted, namely:-
	"FORM III A
	[See rule 10A(1)(b)]
	The Citizenship Rules, 2009
P	APPLICATION FOR REGISTRATION AS A CITIZEN OF INDIA UNDER SECTION 6B OF THE CITIZENSHIP ACT, 1955 MADE BY A PERSON WHO IS/HAS BEEN MARRIED TO A CITIZEN OF INDIA FULFILLING THE CONDITIONS UNDER SECTION 5(1)(c) OF THE ACT
	Note: Please write/print in BLOCK LETTERS
	PART I
	PHOTOGRAPH
1.	I,

2.	My father's full name is							
3.	of							
4.	I was married at (with Tehsil, District, State and Country)on to Shri/Smt(full name of husband/ wife)							
5.				(with Tehsil, District, ndia by birth/ descent/ reg				
6.	My marriage subsists Yes / No							
7.	Deta	ils of res	idence in India:					
	(a)	Date of	entry into India					
	(b)		resided in India cont ately preceding the o	inuously for a period of late of application	2 months	Y	es/No	
	(c)	of twelv		nediately preceding the s sided in India for period a than six years		Y	es/No	
	(d)	Details	with address of resid	lence in India for the last	nine years			
		S.No.	Details with addr for the last nine ye	ress of residence in Indiears	From	То	Years Months	
		1		2	3	4	5	
8.	(a)	Sex:						
	(b)	Occi	upation :					
	(c)	(c) If in service, address of employer:						
	(d)	Mar	k of identification:					
9.				ity community from Afg hists, Jains, Parsis and C			d Pakistan, you belong	
10.	Pass	port parti	culars: (if availab	le)				
	(a) C	ountry:.						
	(b) N	lumber:						
11.	Visa	valid up	to (if available):					
12. Details of family members who are staying in India with the applicant:								
	S.1	No.	Name	Present Address	Relationship		Age	
		1	2	3	4		5	
13.	Deta S.No	Na	minal proceedings, if ture of the criminal sceedings		Present status case	of the	Judgment of the	

S.No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

PART II

14. I have/have not previously renounced or been deprived of the citizenship of India.

(If the applicant has renounced his Indian citizenship, here state the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship state the date on which and the authority by whom, the order of deprivation was made)

- 15. I have/have not previously applied for registration as a citizen of India and the application has /has not been rejected.
- 16. I hereby declare that my intention is to make India as permanent home and I undertake that the citizenship of my country shall stand renounced irrevocably in the event of my application being approved and that I shall not raise any claim on it in future.

I,do solemnly and sincerely declare that the foregoing

particulars stated in this application are true and same to be true.	l I make this sole	mn declaration conscientiously believing the
Date:		Signature of applicant:
Made and subscribed thisdayof	20	before me.
**Signature		**Designation

Oath of Allegiance

	Signature of applicant
Affirmed/Sworn and subscribed this	date of 20 before me.
	**Signature
	**Designation

*If a citizen of India by registration or naturalization, please mention the number and date of the certificate of registration or naturalization, as the case may be.

**Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009)

(This Form complete in all respects shall be submitted to the **designated officer under rule 11A** within whose jurisdiction the applicant is ordinarily resident for transmission to the **Empowered Committee as specified in rule 11A**)

DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

- 1. A copy of any one of the document in Schedule 1A
- 2. A copy of any one of the document in Schedule 1B
- 3. An Affidavit in format as in Schedule 1C

17.

- 4. A copy of the valid or expired Foreign Passport, **if available**
- 5. A copy of the valid or expired Residential Permit, **if available**
- 6. Evidence of his/her husband's/wife's Indian nationality viz. copy of Indian passport or birth certificate.
- 7. A copy of marriage certificate issued by the Registrar of Marriage.";
- (iii) after Form IV, the following Form shall be inserted, namely:-

PHOTOGRAPH

"FORM IVA

[See rule 10A(1)(c)]

The Citizenship Rules, 2009

APPLICATION FOR REGISTRATION OF A MINOR CHILD UNDER SECTION 6B OF THE CITIZENSHIP ACT, 1955 FULFILLING THE CONDITIONS UNDER SECTION 5(1)(d) OF THE ACT

Note: Please	write/print i	1 BLOCK	LETTERS
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PART I

1.	Full r	name of the minor child:			
2.	Sex:				
3.	Place	& Country of Birth			
4.	Date	of birth:			
5.	Mark	of identification			
6.	Prese	ent address			
7.	(i)	Father's full name:			
	(ii)	Citizen of India by birth/de	escent/registration*/natural	lization*:	
	(iii)	Occupation:			
	(iv)	Passport particulars (if ava	ilable):		
		(a) Country	(b)	Number	
	(v)	Visa valid up to (if availal	ble)		
8.	(i)	Mother's full name:			
	(ii)	Citizen of India by birth/de	escent/registration*/natural	lization*:	
	(iii)	Occupation:			
	(iv)	Passport particulars (if ava	ilable) :		
		(a) Country	(b) Number		
	(v)	Visa valid up to (if availal	ble)		
9.		se specify which of the minoring to namely, Hindu, Sikhs, E			
10.	Date	of entry into India:			
11.	Detai	ls of criminal proceedings, if a	ny		
	S.No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
	1	2	3	4	5

PART II

12. I......a citizen of India and a parent/guardian of to whom the foregoing particulars relate, hereby apply on behalf of my child for registration as a citizen of India.

	I hereby declare that my intention is to make India as permanent home in respect of my child and undertake the citizenship of his country shall stand renounced irrevocably in the event of the application being approved and the shall not raise any claim on it in future.
	DateSignature of parent/ guardian
14.	I,do solemnly and sincerely declare that the foregoing particulars stated in the application are true and I make this solemn declaration conscientiously believing the same to be true.
	Date Signature of parent/guardian
	Made and subscribed this day of 20 before me.
	Signature
	Designation
	*If a citizen of India by registration or naturalization, please mention the number and date of the certificate of registration or naturalization, as the case may be.
	**Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009.
	(This Form complete in all respects shall be submitted to the designated officer under rule 11A within whose jurisdiction the applicant is ordinarily resident for transmission to the Empowered Committee as specified in rule 11A)
	DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT
1.	A copy of any one of the document in Schedule 1A
2.	A copy of any one of the document in Schedule 1B
3.	An Affidavit in format as in Schedule 1C
4.	A copy of the valid or expired Foreign Passport, if available
5.	A copy of the valid or expired Residential Permit, if available
6.	Proof of Indian citizenship of both the parents viz. copy of Indian passport/birth certificate.
7.	In case of guardian, enclose proof of guardianship.";
(iv)	after Form V, the following Form shall be inserted, namely:-
	"FORM VA
	[See rule 10A (1)(d)]
	The Citizenship Rules, 2009
C	APPLICATION FOR REGISTRATION AS A CITIZEN OF INDIA UNDER SECTION 6B OF THE ITIZENSHIP ACT, 1955 MADE BY A PERSON WHOSE PARENTS ARE REGISTERED AS CITIZENS OF INDIA UNDER SECTION 5(1)(a) OR SECTION 6(1) FULFILLING THE CONDITIONS UNDER SECTION 5(1)(e) OF THE ACT
Not	te: Please write/print in BLOCK LETTERS
	PART I
	PHOTOGRAPH
1.	I,
2.	My father's full name is

	C			1.1		
		der section 5(1)(a)/section				a citizen of
3.		ner's full name is				
	was re)on egistered as a citiz dated			/section 6(1)vide	
4.	and	e's/husband's full name i	on	and he/she		District, State citizen
5.	01	(a) Sex:				
٥.	(b)	Occupation:				
	(c)	•	f employer:			
	(d)					
6.]		ify which of the minorit Hindu, Sikhs, Buddhists				ou belong to
7.		entry into India				
8.	Passport	particulars: (if available	e)			
	(a) Co	_ untry:	(b) Number:			
9.	Visa valid	up to (if available):				
10.	Details of	family members who are	e staying in India with th	ne applicant:		
	S.No.	Name	Present Address	Relationship	Age	
	1	2	3	4	5	
11.	Details o	f criminal proceedings, if	any:			
	S.No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court	
	1	2	3	4	5	
			PART II			
12.		ve not previously renound	-	-		
	renuncia	pplicant has renounced tion was made; or if he h , the order of deprivation	as been deprived of his			
13.	I have/harejected.	ave not previously applie	ed for registration as a	citizen of India and t	the application has/	has not been
14.	country	eclare that my intention is shall stand renounced irrectain on it in future.				
15.		plication are true and I m				
	Date:		Sig	nature of applicant :		
	Made and	subscribed thisday	/of	20 before n	ne.	
				•	*Signature	
				;	*Designation	

<u>्</u> माग	11—खण्ड ७(1)] मारत का राजपत्र . असाधारण))
	Oath of Allegiance	
	(here mention the name of the applicant) do solemn (or swear) that I will bear true faith and allegiance to the Constitution of India as by law established and that faithfully observe the laws of India and fulfill my duties as a citizen of India.	
	Signature of applicant	
Affir	med/Sworn and subscribed thisdayof20before me.	
	*Signature	
	*Designation	
*Sign	nature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009	
	(This Form complete in all respects shall be submitted to the designated officer under rule 11A with whose jurisdiction the applicant is ordinarily resident for transmission to the Empowered Committee specified in rule 11A)	
DOG	CUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT	
1.	A copy of any one of the document in Schedule 1A	
2.	A copy of any one of the document in Schedule 1B	
3.	An Affidavit in format as in Schedule 1C	
4.	A copy of the valid or expired Foreign Passport, if available	
5.	A copy of the valid or expired Residential Permit, if available	
6.	Copies of Indian Citizenship Certificates issued under Section 5(1)(a) or 6(1) of the Citizenship Act, 1955 of both the parents.";	
(v) a	fter Form VI, the following Form shall be inserted, namely:-	
	"FORM VIA	
	[See rule 10A(1)(e)]	
	The Citizenship Rules, 2009	
	APPLICATION FOR REGISTRATION AS A CITIZEN OF INDIA UNDER SECTION 6B OF THE IZENSHIP ACT, 1955 MADE BY A PERSON WHO OR EITHER OF THE PARENTS WAS A CITIZE F INDEPENDENT INDIA FULFILLING THE CONDITIONS UNDER SECTION 5(1)(f) OF THE ACT	N
Note	: Please write/print in BLOCK LETTERS	
	PART I	
	PHOTOGRAPH	
		\Box
1.	I,	il,
2.	My father's full name is	ct.

My mother's full name is and she was born at (with Tehsil, District, State and

is

4.	Country).		band's full name is	and	he/s	he	at (with Tehsil	, District, State a cit
_								T:
3	of my par	rents	ceased to be an Indiar(nameof co	n citizen by virtue o	of section 9			
6.	Details of	resid	lence in India:					
	(a) I	Date o	of entry into India					
			e resided in India conti diately preceding the d		d of 12 mo	onths	Yes/No	0
	Detail	s of r	esidence in India for th	e last five years:				
	S.No.		Details with address of or the last nine years	residence in India	From	То	Years Mon	ths
	1		2		3	4	5	
7	(a)	Se	x:					
	(b)	O	ecupation :					
	(c)		in service, address of e					
				• •				
	(d)	M	ark of identification:	• • • • • • • • • • • • • • • • • • • •			••	
8.			which of the minority , Hindu, Sikhs, Buddh					
9.	Passpo	ort pa	rticulars: (if availabl	(e)				
	(a) Co	untry	······································	(b) Num	ber:			
10.	Visa v	alid ı	up to (if available):					
11.	Detail	s of f	amily members who ar	e staying in India w	ith the appl	licant:		
	S.N	lo.	Name	Present Address	Relat	ionship	Age	
	1		2	3		4	5	
							1	
12.	Detail	s of c	riminal proceedings, if	any:				

S.No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

PART II

13. I have/have not previously renounced or been deprived of the citizenship of India.

(If the applicant has renounced his Indian citizenship, here state the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship state the date on which and the authority by whom, the order of deprivation was made.)

- 14. I have/have not previously applied for registration as a citizen of India and the application has/has not been rejected.
- 15. I hereby declare that my intention is to make India as permanent home and I undertake that the citizenship of my country shall stand renounced irrevocably in the event of my application being approved and that I shall not raise any claim on it in future.
- 16. I......do solemnly and sincerely declare that the foregoing particulars, stated in this application are true, and I make this solemn declaration conscientiously believing the same to be true.

Made and subscribed thisday of	
	*Signature
	*Designation

Oath of Allegiance

I,......do solemnly affirm (or swear) that I will bear true faith and allegiance to the Constitution of India as by law established and that I will faithfully observe the laws of India and fulfill my duties as a citizen of India.

Signature	of	applicant							

Signature of applicant

Affirmed/Sworn and subscribed this......day of.....20.....before me.

*Signature

*Designation.....

(This Form complete in all respects shall be submitted to the **designated officer under rule 11A** within whose jurisdiction the applicant is ordinarily resident for transmission to the **Empowered Committee as specified in rule 11A**)

DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

- 1. A copy of any one of the document in Schedule 1A
- 2. A copy of any one of the document in Schedule 1B
- 3. An Affidavit in format as in Schedule 1C

Date

- 4. A copy of the valid or expired Foreign Passport, **if available**
- 5. A copy of the valid or expired Residential Permit, **if available**
- 6. Evidence that the applicant or either of his parents was a citizen of Independent India viz. copy of passport or birth certificate.";
- (vi) after Form VII, the following Form shall be inserted, namely:-

^{*}Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009

"FORM VIIA

[See rule 10A(1)(f)]

The Citizenship Rules, 2009

APPLICATION FOR REGISTRTION AS A CITIZEN OF INDIA UNDER SECTION 6B OF THE CITIZENSHIP ACT, 1955 MADE BY A PERSON WHO IS REGISTERED AS AN OVERSEAS CITIZEN OF INDIA CARDHOLDER UNDER SECTION 7 A FULFILLING THE CONDITIONS UNDER SECTION 5(1)(g) OF THE ACT

		PAR	ΤΙ			
					PHOTOGRA	РН
ac of	ldress). full	age and capacity and was born	at (wit	th Tehsil	I, District, State	
		s full name isonon				
and	l	r's full name ison.			s born at (with Tehsil she is	l, District, S a cit
My	wife's	/husband's full name is				
		was born at (with Tehsil, District, State izen of	and Count	ry)		on
		stered as an overseas citizen of India card	lholder und	er section	7A <i>vide</i> certificate of	registration
		dated				
		esidence in India:				
(a)		e of entry into India	•••••			
(b)		ve resided in India continuously			X 7 0	N.T.
		a period of 12 months immediately			Yes/I	No
Г		ceding the date of application	F.			
	S.No.	Details with address of residence in India for the last nine years	From	То	Years Months	
	1	2	3	4	5	
		I I			1	
(a)						
, ,		ation				
(b)	-	rvice, address of employer:				

Sikhs, Buddhists, Jains, Parsis and Christians.....

	Visa valid up	to (if available)	:			
	Details of fan	nily members who	o are stay	ing in India with the ap	pplicant:	
S.No).	Name	Preser	nt Address	Relationship	Age
1		2		3	4	5
	Details of cri	minal proceeding	rs if anv			
	S.No.	Nature of the proceedi	criminal	Date and place of registering the case	Present status of the case	Judgment of the court
	1	2		3	4	5
				PART II		
(If re by	the applican nunciation wa whom, the or	at has been depri as made; or if he rder of deprivatio	ved of his has been n was ma	deprived of his citized de).	nere State the date on nship state the date or	n which and the d
	have/have no ejected.	ot previously app	lied for re	egistration as a citizer	n of India and the app	lication has/has
n	ny country sha	~		•	ent home and I underta y application being app	
					y declare that the foreg	
Г	Date	••••		Sign	nature of applicant	
M	ade and subsc	cribed this	day	of 20	before me.	

Oath	of	Al	legiance
------	----	----	----------

	Oath of Allegiance
I,	do solemnly affirm
	that I will bear true faith and allegiance to the Constitution of India as by law established and that I will observe the laws of India and fulfill my duties as a citizen of India.
	Signature of applicant
Affirmed/S	Sworn and subscribed this day of
	*Signature
	*Designation
*Signature	and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009
w	This Form complete in all respects shall be submitted to the designated officer under rule 11A within those jurisdiction the applicant is ordinarily resident for transmission to the Empowered Committee as pecified in rule 11A)
DOCUME	ENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT
1. A	copy of any one of the document in Schedule 1A
2. A	copy of any one of the document in Schedule 1B
3. A	n Affidavit in format as in Schedule 1C
4. A	copy of the valid or expired Foreign Passport, if available
5. A c	copy of the certificate of registration as overseas citizen of India cardholder under section 7A.";
(vii) in For	rm VIII, in serial number 12, -
	(i) in clause (c), before the word 'During', the following words, brackets and letter shall be inserted, namely: -
	"In case of applicants not covered by (d) below-";
	(ii) after clause (c), the following shall be inserted, namely:-
	"(d) In case of applicants belonging to Hindu, Sikh,
	Buddhist, Jain, Parsi or Christian community in

Afghanistan, Bangladesh or Pakistan –

During the fourteen years immediately preceding

the said period of twelve months, I have resided in

India for a period amounting in the aggregate to not

less than five years

Yes/No

S.No.	Details with address of residence in India for the last fourteen years	From	То	Years Months	
1	2	3	4	5	

(viii) after Form VIII, the following Form shall be inserted, namely:-

"FORM VIIIA

[See rule 10A (1) (g)]

The Citizenship Rules, 2009

APPLICATION FOR NATURALIZATION AS A CITIZEN OF INDIA UNDER SECTION 6B OF THE CITIZENSHIP ACT, 1955

Note: Please write/print in BLOCK LETTERS

PART I

			PHOTOGRAPH
1.		name of the applicant:n by another name, enter such name here:	If commonly
2.	Prese	nt address :	
3.	(a)	Sex:	
	(b)	Occupation:	
	(c)	If in service, address of employer:	
	(d)	Mark of identification:	
4.		e specify which of the minority community from Afghanistan, Bangl g to, namely, Hindu, Sikhs, Buddhists, Jains, Parsis and Christians	adesh and Pakistan, you
5.	Place	and date of birth:	
6.	Natio	nality by birth:	
7.	Prese	nt nationality, if different:	
8.	(a)	Marital Status:	
	(b)	If married, give date and place of marriage	
		and nationality of the spouse	
	(c)	Husband's or wife's name:	
9.		r's full name is resident of	
10.	(with	resident of	
11.	an Indi	er the applicant is a subject or citizen of any country where an citizen is prevented by law or practice of that country becoming a subject or citizen of that country by isation.	
12.		language that the applicant has adequate knowledge of ges as specified in the Eighth Schedule to the Constitution	

13.	Details	- C		. •	T 11.
13	1 1012115	αr	ecidenci	2 1n	India:

- (a) Date of entry into India
- (b) I have resided in India continuously for a period of twelve months immediately preceding the date of application.

Yes/No

(c) During the fourteen years immediately preceding the said period of twelve months, I have resided in India for a period amounting in the aggregate to not less than **five years**.

Yes/No

S.No.	Details with address of residence in India for the last fourteen years	From	То	Years & months
1	2	3	4	5

1 4	_ D	c	1 ' 1	1	• 1 ,	•	T 1'	1.	
14	. Res	acone to	r which	applicant	Wishes to	acquire	Indian	Citizench	m
17	. 110	asons to	1 00111011	аррисан	WISHUS to	acquire	maran	CITIZCIISII	v

15.	Passport	particulars	(if	avai	lab	le)):
-----	----------	-------------	-----	------	-----	-----	----

(a) Country	(a)	Country:	(b)	Number:	
-------------	-----	----------	-----	---------	--

- 16. Visa valid up to (**if available**):.....
- 17. Details of family members who are staying in India with the applicant:

S.No.	Name	Present Address	Relationship	Age
1	2	3	4	5

18. Details of criminal proceedings, if any:

S.No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

19. Name and address of a person whose affidavit testifying to the character of the applicant is attached herewith:

PART II

- 20. I have/have not previously renounced or been deprived of the citizenship of India.
 - (If the applicant has renounced his Indian citizenship, here state the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship, state the date on which and the authority by whom, the order of deprivation was made.)
- 21. I have/have not previously applied for naturalization as a citizen of India and the application has/has not been rejected.
- 22. I hereby declare that my intention is to make India as permanent home and I undertake that the citizenship of my country shall stand renounced irrevocably in the event of my application being approved and that I shall not raise any claim on it in future.

23.	I,	do solemnly and sincerely declare that the foregoing particulars, stated in this application
	are true, and I	nake this solemn declaration conscientiously believing the same to be true.

	,	· · · · · · · · · · · · · · · · · ·	
Date: .			
		Signature of applicant:	

0 1	•	**		
Oath	ot a	ılleg	rian	ce

		Oain of allegiance
	as by law	do solemnly affirm (or swear) that I will bear true faith and allegiance to the Constitution of established and that I will faithfully observe the laws of India and fulfil my duties as a citizen of
		Signature of applicant
Affirn	ned/Swor	n and subscribed thisday of 20 before me.
		*Signature
		*Designation
		designation of the officer authorized under rule 38 of the Citizenship Rules, 2009, before whom the laration or oath of allegiance is made or taken.
Affida	vit to acc	ompany the application for a certificate of naturalization under the Citizenship Act, 1955**.
		matter of the application for a certificate of naturalization under the Citizenship Act, 1955, son of residing at make oath and do solemnly and sincerely affirm that ontained in my application here unto annexed are true to the best of my knowledge and belief.
	alteration	by time before a certificate is issued to me, the accuracy of any of the foregoing particulars is affected in circumstances, I undertake to inform the Secretary to the Government of India in the Ministry of writing forthwith.
Place.		Signature of applicant
Date		
**Affi	idavit to b	e attested by Notary/Oath Commissioner/Magistrate.
		Affidavit testifying the character of the applicant.
		(vide item 19)
	(name son of	matter of an application for a certificate of naturalisation under the Citizenship Act, 1955, made by e of the applicant), I
Date		Signature
		Name
		Full postal address
		complete in all respects shall be submitted to the designated officer under rule 11A within whose the applicant is ordinarily resident for transmission to the Empowered Committee as specified in rule 11A)
DOCU	J MENTS	TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT
1.	А сору	of any one of the document in Schedule 1A
2.	A copy	of any one of the document in Schedule 1B
3.	An Aff	idavit in format as in Schedule 1C
4.	А сору	of the valid or expired Foreign Passport, if available
5.	А сору	of the valid or expired Residential Permit, if available
6.		fidavit from self (applicant) and one affidavit from an Indian national testifying to the character of the prescribed language available in the application form.";
(ix)	In Form	IX, -
	(a)	in the heading, after the brackets and letter "(g)", the words, figure and letter "OR SECTION 6B" shall be inserted;

in the opening paragraph, after the word and figure "section 5", the words, figure and letter "or section

(x) after Form X, the following Form shall be inserted, namely:-

6B" shall be inserted;

(b)

5. Date of birth:

No.....

"FORM XA

[See rule 14(2A)]

The Citizenship Rules, 2009

GOVERNMENT OF INDIA

MINISTRY OF HOME AFFAIRS

CERTIFICATE OF REGISTRATION

This is to certify that the person whose particulars are given below has been registered as a citizen of India under the provisions of **section 6B** and fulfilling the conditions under section *5(1)(a)/(e)/(d)/(e)/(f)) of the Citizenship Act,

1955 with effect from the date of entry into India as mentioned in 8 below –
1. Name:
2. Name of father:
3. Name of mother:
4. Name of the husband/wife:
5. Date of birth:
6. Place of birth:
7. Previous nationality:
8. Date of Entry:
9. Occupation:
10. Marks of identification:
11. Address :
Signature & Seal of Issuing Authority
PHOTOGRAPH
Signature of Registered Person Place of Issue
Date of Issue
*Strike out whichever is not applicable.";
(xi) after Form XI, the following Form shall be inserted namely:-
"FORM XIA
[See rule 14(2A)]
The Citizenship Rules,2009
GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
CERTFICATE OF REGISTRATION
No
This is to certify that the person whose particulars are given below has been registered as a citizen of India under the provisions of section 6B and fulfilling the conditions under section $5(1)(g)$ of the Citizenship Act, 1955 with effect from the date of entry into India as mentioned in 8 below -
1. Name:
2. Name of father:
3. Name of mother:
4. Name of husband/wife:

6. Place of birth:
7. Previous nationality:
8. Date of Entry:
9. Occupation:
10. Certificate of Registration number, date and place of issue of overseas citizen of India Cardholder:
11. Marks of identification :
12. Address :
PHOTOGRAPH
Signature & Seal of Issuing Authority
Signature of Registered Person
Place of Issue
Date of issue;
(xii) after Form XII, the following Form shall be inserted namely:-
"FORM XIIA
[See rule 15(1A)]
The Citizenship Ruls,2009
GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
CERTIFICATE OF NATURALISATION
No
Whereashas applied for a certificate of naturalization, alleging with respect to himself (herself) the particulars set out below, and has satisfied the Government that the conditions laid down in the above mentioned Act for the grant of naturalisation are fulfilled in the case of the said Now, therefore, in pursuance of the powers conferred by the said Act, the Government hereby grants to the saidthis certificate of naturalization with effect from the date of entry into India as mentioned in 6 below, and declares that he/she shall, subject to the provisions of the said Act, be entitled to all political and other rights, powers and privileges and be subject to all obligations, duties and liabilities to which an Indian citizen is entitled or subject to, and have to all intents and purposes the status of an Indian citizen.
In witness whereof I have hereto subscribed my name this day of
PHOTOGRAPH
Signature and Seal of Issuing Authority
Particulars
1.Name:
2.Address
3. Occupation
4. Place and date of birth
5.Previous nationality
6. Date of Entry
7. Marital Status:
8. Mark of identification:
8. Mark of identification: 9. Name and nationality of wife/husband:

- 11. Name and nationality of mother:...;
- (xiii) in Form XIII, in the heading, after the brackets and letter "(f)", the words, figure and letter "OR SECTION 6B" shall be inserted;
- (xiv) in Form XIV, in the heading, after the brackets and letter "(c)", the words, figure and letter "OR SECTION 6B" shall be inserted;
- (xv) in Form XV, in the heading, after the brackets and letter "(d)", the words, figure and letter "OR SECTION 6B" shall be inserted;
- (xvi) in Form XVI, in the heading, after the brackets and letter "(g)", the words, figure and letter "OR SECTION 6B" shall be inserted:
- (xvii) in Form XVII, in the heading, after the bracket and figure "(1)", the words, figure and letter "OR SECTION 6B" shall be inserted:-
- 10. In the said rules, after Schedule I, the following Schedules shall be inserted, namely:-

"SCHEDULE IA

[see rule 10A]

THE CITIZENSHIP RULES, 2009

List of Documents to prove that the applicant is a national of Afghanistan or Bangladesh or Pakistan [for applicants submitting application under section 6B]

- 1. Copy of the passport issued by the Government of Afghanistan or Bangladesh or Pakistan
- 2. Registration Certificate or Residential Permit issued by the Foreigners Regional Registration Officer (FRRO) or Foreigners Registration Officer (FRO) in India
- 3. Birth certificate issued by a Government authority in Afghanistan or Bangladesh or Pakistan
- 4. School certificate or Educational certificate issued by the School or College or Board or University authorities in Afghanistan, Bangladesh or Pakistan
- 5. Identity Document of any kind issued by Government of Afghanistan or Bangladesh or Pakistan or any other Government authorities or Government agencies in these countries
- 6. Any License or Certificate issued by a Government authority of Afghanistan, Bangladesh or Pakistan
- 7. Land or tenancy records in Afghanistan or Bangladesh or Pakistan
- 8. Any document that shows that either of the parents or grandparents or great grandparents of the applicant is or had been a citizen of one of the three countries i.e. Afghanistan or Bangladesh or Pakistan
- 9. Any other document issued by a Government authority or a Government agency in Afghanistan or Bangladesh or Pakistan which will establish that the applicant is from Afghanistan or Bangladesh or Pakistan

Note: The above documents will be admissible even beyond their validity period.

SCHEDULE IB

[see rule 10A]

THE CITIZENSHIP RULES, 2009

List of Documents to prove that the applicant has entered into India on or before 31.12.2014 [for applicants submitting application under section 6B]

- 1. Copy of the visa and immigration stamp on arrival in India
- 2. Registration Certificate or Residential Permit issued by the Foreigners Regional Registration Officer (FRRO) or Foreigners Registration Officer (FRO) in India
- 3. Slip issued by the Census Enumerators in India to such persons while conducting census related survey
- 4. Government issued license or certificate or permit in India (including Driving License, Aadhaar Card etc.)
- 5. Ration Card of the applicant issued in India

- 6. Any letter issued by the Government or Court to the applicant with official stamp
- 7. Birth certificate of the applicant issued in India
- 8. Land or tenancy records or registered rental agreement in India in the name of the applicant
- 9. PAN Card issuance document bearing the date of issuance
- 10. Any other document issued by the Central Government or State Government or any Public Sector Undertakings of Central Government or State Government or any financial institutions like Banks or any other Public Authority
- 11. Certificate issued by an elected member of any rural or urban body or officer thereof or a revenue officer
- 12. Record and account details relating to and issued by the Banks (including Private Banks) or Post Office accounts in the name of the applicant
- 13. Insurance policies issued by the Insurance companies in India in the name of the applicant
- 14. Electricity connection papers or Electricity Bills or other Utility Bills in the name of the applicant
- 15. Court or Tribunal Records or Processes in India in respect of the applicant
- 16. Document showing service or employment under any employer in India supported by Employees Provident Fund (EPF)/ General Provident Fund/ Pension/ Employees' State Insurance Corporation (ESIC) documents
- 17. School leaving certificate of the applicant issued in India
- 18. Academic certificate issued by a school or college or a board or a University or a government institution
- 19. Municipality trade license issued to the applicant
- 20. Marriage Certificate
- Note: (i) The above documents should have been issued by an Indian Authority and will be admissible even beyond their validity period
 - (ii) The documents should establish that the applicant had entered India on or before 31.12.2014

SCHEDULE IC

[see rule 10A]

THE CITIZENSHIP RULES, 2009

Specimen of the Affidavit to be sworn before and attested by a Judicial Magistrate or an Executive Magistrate or an Oath Commissioner or a Notary Public to be submitted along with the application [*To be executed on non-judicial stamp paper of rupees Ten*]

AFFIDAVIT

I,	son/ daughter/	wife of	resident of	do hereby	solemnly	declare
and affirm as follows	: -					

- (i) That I am an Afghan/ Bangladeshi/ Pakistani national belonging to Hindu/ Sikh/ Buddhist/ Jain/ Parsi/ Christian community in that country (*strike out whichever is not applicable*) on the date of my entry into India and continue to belong to this community on the date of submission of this application and was residing at (write full postal address in that country). An Eligibility Certificate* from a locally reputed community institution is enclosed.
- (ii) That I am exempted by the Central Government under clause (c) of sub-section (2) of section 3 of the Passport (Entry into India) Act, 1920 and from the application of the provisions of the Foreigners Act, 1946 or any rule or order made thereunder in terms of Ministry of Home Affairs Notification No. G.S.R. 685(E) and Order No. G.S.R. 686(E) dated 07.09.2015 and Notification No. G.S.R. 702(E) and Order No. G.S.R. 703(E) dated 18.07.2016.
- (iii) That I entered into India on (Date, month and year to be given as available)
- (iv) I am aware that it is an offence under the Citizenship Act, 1955 to make a false representation or concealment of any material fact and that if it is found later that wrong information has been furnished by me in this Affidavit and/ or in the Eligibility Certificate, I shall be deprived of my Indian citizenship *ab initio*.

VERIFICATION

Verified at	(Place) this	day of	(month & year)	that the contents	s of the above	affidavit are true
and correct to the b	est of my knowledg	e and belief and i	nothing has bee	n concealed there	ein.	

DEPONENT

Attestation with stamp

*ELIGIBILITY CERTIFICATE

(Format of the Eligibility Certificate from the locally reputed community institution)

TO WHOMSOEVER IT MAY CONCERN

, (name), son/ daughter/ wife of (name) residing at
Pakistani national) son/daughter/ wife of
ain/ Parsi/ Christian community (<i>strike out whichever is not applicable</i>) and continues to be a member of the above mentioned community.
(Signature)
Name of the person giving the certificate
Name and address of the community Institution
Telephone/ Mobile No. :
Date:

Place:".

11. In the said rules, in Schedule IV, after serial number 2 and the entries relating thereto the following serial number and entries shall be inserted, namely:-

"2A	Registration or Naturalisation as a citizen of India under section 6B of the Act -		".
	With the application	50	

[F. No. 26011/01/2015-IC-I(Part)]

B. C. JOSHI, Jt. Secy.

Note: The Citizenship Rules 2009 was published in the Gazette of India *vide* notification G.S.R. No. 124(E) dated 25th February 2009 and was last amended *vide* notification G.S.R. No. 1158(E) dated 3rd December 2018.